

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI
EXECUTION APPLICATION No. 36 of 2023
in
ORIGINAL APPLICATION No. 329/2021
IN THE MATTER OF**

Devanshu Bose

.....Applicant

Versus

Agra Development Authority & Ors.

.....Respondents

INDEX

Sr.No.	<u>PARTICULARS</u>	PAGES
1.	COMPLIANCE AFFIDAVIT ON BEHALF OF AGRA DEVELOPMENT AUTHORITY / RESPONDENT NO.1, PURSUANT TO ORDER DATED 2.1.2025 PASSED BY THIS HON'BLE TRIBUNAL AND ORDER DATED 3.12.2024, PASSED BY THE HON'BLE SUPREME COURT OF INDIA IN CIVIL APPEAL NO. 3546 / 2023.	03-25
3.	<u>ANNEXURE P-1</u> Copy and True Translated copy of letter dated 13.12.2024, issued by the Agra Development Authority	26-28
4.	<u>ANNEXURE P-2</u> Copy and True Translated copy of letter dated 11.02.2025, issued by Vice-Chairman, Agra Development Authority.	29-31
5.	<u>ANNEXURE P-3</u> Copy and True Translated copy of site inspection report dated 6.1.2025 of AGRA Development Authority.	32-36
6.	<u>ANNEXURE P-4</u> Copy and true translated copy of site inspection report, under signature of Vice-Chairman , ADA dated 7.1.2025	37-43
7.	<u>ANNEXURE P-5</u> Copy and True Translated copy of minutes of meeting of Agra Development Authority dated 21.01.2025, presided over by the Vice-Chairman	44-51

8.	<u>ANNEXURE P-6</u> Copy and True Translated copy of Tender Notice dated 21.02.2025, issued by the Agra Development Authority for Renovation, Modification, Operation & Maintenance of STP.	52-53
9.	<u>ANNEXURE P-7</u> Copy of Bid Opening Summary dated 4.3.2025	54
10.	<u>ANNEXURE P-8</u> A list of tankers and details with relevant photographs showing lifting and disposal of sewage from Nalanada Colony.	55-82
11.	<u>ANNEXURE P-9</u> True Translated copy of office noting indicating the services rendered by the M/s. Ved Builders for collecting and transportation of sewage from Nalanda Colony and its demand of bill.	83-85
12.	<u>ANNEXURE P-10</u> Copy of letter dated 07.03.2025 issue by Agra Development Authority for Carrying out work of pumping out of Sewage from Nalanda Town.	86

Filed By:



Manish Kumar Vikkey , Advocate

For Respondent No.1

Chamber No. 117, Block-D

Addl. Building, Supreme Court of India,

New Delhi-110001

Mobile No.9968435537

Email: manishadv.vikkey@yahoo.in

Dated 07.03.2025

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI
EXECUTION APPLICATION No. 36 of 2023
in
ORIGINAL APPLICATION No. 329/2021
IN THE MATTER OF**

Devanshu Bose

.....Applicant

Versus

Agra Development Authority & Ors.

.....Respondents

**COMPLIANCE AFFIDAVIT ON BEHALF OF AGRA DEVELOPMENT
AUTHORITY / RESPONDENT NO.1, PURSUANT TO ORDER DATED
2.1.2025 PASSED BY THIS HON'BLE TRIBUNAL AND ORDER DATED
3.12.2024, PASSED BY THE HON'BLE SUPREME COURT OF INDIA IN
CIVIL APPEAL NO. 3546 / 2023**

I, Arunmozhi M. , aged about - 36 years, W/o Sh. Karunanithi,
presently posted as Vice Chairman, Agra Development Authority,
District- Agra, UP, do hereby solemnly affirm and state as under :-

1. That I am posted as Vice Chairman, Agra Development Authority,
and I am well conversant with the facts and circumstances of the
case, derived from official record of the , hence I am competent to
swear this Affidavit on behalf of Respondent No.1 / Agra
Development Authority.

M.A

2. That this Hon'ble Tribunal while disposing of the above OA No. 329/2021, *vide* judgment dated 18.01.2023, directed the Respondent No.1 / Agra Development Authority, *inter alia*, to pay further amount of Rs. 2 Crores towards compensation for restoration of damage to the environment over and above compensation of Rs. 25 lakhs earlier levied *vide* order 24.03.2022 by this Hon'ble Tribunal. The said order was challenged before the Hon'ble Supreme Court by filing Civil Appeal No. 3546/2023, by the Agra Development Authority. The Hon'ble Supreme Court, while dismissing said Appeal *vide* order dated 3.12.2024, directed the Vice-Chairman Agra Development Authority to file Affidavit, indicating the deposit of costs / compensation imposed by this Hon'ble Tribunal as well as showing the compliance of direction with respect to lifting of sewage from Nalanda colony to be undertaken every week. The Hon'ble Supreme Court further directed that the Vice-Chairman of ADA will nominate a senior officer who shall be responsible for ensuring compliance with the order passed by the Apex Court as well as the order/s passed by the this Hon'ble Tribunal. With respect to deposit of cost by the ADA, It is submitted that the Agra Development Authority has deposited total cost of Rs. 2 Crore and 25 lakhs. Following are the



H. A

details of payment of cost made by the Agra Development

Authority:

Sr. No.	Date	Amount	Name of Authority with whom cost was deposited by the ADA
1.	17.01.2023	25,00,000	District Magistrate, Agra.
2.	28.07.2023	25,00,000	UP Pollution Control Board.
3.	18.05.2023	10,00,000	Registrar (Admn.), Supreme Court of India
4.	2.1.2025	1,65,00,000	UP Pollution Control Board.
	Total	2,25,00,000 (Two crore twenty five lakhs)	

3. That in compliance of the above order dated 3.12.2024, passed by the Hon'ble Apex Court in Civil Appeal No. 3546/2023, the legal department of Agra Development Authority under the approval of its Vice-Chairman vide letter dated 13.12.2024 nominated Sh. Rakesh Pratap Singh, Executive Engineer for ensuring compliances of the Court order/s. It is submitted that the said letter was tendered before this Hon'ble Tribunal on 2.1.2025, at the time of hearing. Copy and True Translated copy of letter dated 13.12.2024,



H. A.

issued by the Agra Development Authority is annexed as **ANNEXURE P-1.**

4. That this Hon'ble Tribunal vide order dated 2.1.2025 held that the direction contained in para 10 of the order dated 3.12.2024, passed by Hon'ble Supreme Court has not been fully complied by the ADA. Taking note of the observation made by this Hon'ble Tribunal in para 8 of this Tribunal's order dated 2.1.2025 and compliance thereof, the Secretary, Agra Development Authority has now been nominated in a meeting convened on 20.01.2025 in the office of Vice-Chairman, Agra Development Authority. It is submitted that the Secretary, Agra Development Authority is the senior most officer after the Vice-Chairman in Agra Development Authority. In this regard a letter dated 11.02.2025 has been issued by the Deponent, nominating the Secretary, Agra Development Authority in compliance of order dated 2.1.2025, passed by this Hon'ble Tribunal. Copy and True Translated copy of letter dated 11.02.2025, issued by Vice-Chairman, Agra Development Authority is annexed as **ANNEXURE P-2.**



5. That in further compliance of order dated 03.12.2024 passed by the Hon'ble Supreme Court in Civil Appeal No- 3546/2023 and order dated 2.1.2025, passed by this Hon'be Tribunal , the site of

H.A

Nalanda colony was inspected by the Executive Engineer , Agra Development Authority along with Town Planner, Assistant Engineer Md. Harun and Junior Engineer Sh. Raj Kumar. During inspection, information regarding operation of S.T.P. situated in Nalanda Town was collected from the operator who was present there. The operator informed that S.T.P. is in regular operation, however some deficiencies for effective operation of S.T.P have been noticed by him. The operator was instructed that disposal of sewage not to be made through drains and only disposal of surplus treated water be made through the drain and treated water be used for irrigation purposes. The Applicant Sh. Devanshu Bose was present at the time of inspection and he was also apprised to the above developments and further efforts were also made to seek his opinions and suggestions for complying the order of this Hon'ble Tribunal. Sh. Devanshu Bose , the Applicant herein was apprised as to how the work of lifting and transportation of sewage has been undertaken by the ADA at the distance of 700-800 metre from Gate No.2 of Nalanda colony. He was also apprised regarding construction of drains from external development fund, for the disposal of sewage coming from Nalanda Colony and nearby colonies. The suggestion of Sh. Devanshu Bose with respect to



M. A

disposal of waste water in the drain near Marutipuram colony through pumping from S.T.P., was taken into consideration by the Agra Development Authority. In order to implement the suggestions made by Sh. Devanshu Bose, site inspection of Marutipuram colony was made, where an open drain is situated at the distance of 2-2.5 km. During site inspection, it was observed that direct disposal of sewage in an open drain at Marutipuram colony, as suggested by Sh. Devanshu Bose is not environment friendly and also because of longer distance, the suggestions of the Applicant Sh. Devanshu Bose could not be implemented. The said information was apprised to Sh. Devanshu Bose at the site itself and it was agreed upon to undertake the exercise of disposal of sewage through Tankers. Accordingly, the work of collecting the sewage from the STP of Nalanda Town colony and its disposal at STP / Pumping Station at Dhanduphura have been undertaken by the ADA. It was also agreed that STP will be strengthened after its inspection by a competent agency , because some deficiencies have been pointed out in its effective operation. It was proposed to carry out the disposal of sewage from the STP by Tankers till the deficiencies of the STP is not renovated and modified by a competent agency. In this regard tender has also been floated by



H.A

the ADA for the appointment of agency for renovation, modification, operation and maintenance of 200 LKD STP , situated at Nalanda Town Colony. Copy and True Translated copy of site inspection report dated 6.1.2025 of AGRA Development Authority is annexed as **ANNEXURE P-3**

6. That the site inspection of the Nalanda Town Colony and surroundings areas was also conducted by the Secretary, Agra Development Authority alongwith Regional Officer, UP Pollution Control Board, Agra, Executive Engineer (Civil), Town Planner, Junior Engineer (Block-2). During inspection in Nalanda Colony, it was found that the Developer had failed to execute the Internal Development Work, accordingly Town Planner was directed to issue summon against the concerned Developer for its failure. Directions were also issued to the incharge enforcement to take action as per law for illegal construction, having been carried out without approval of site plan. The Chief Engineer / Executive Engineer was directed to carry out the work of collection and transportation of sewage from the STP by way of Tankers till the construction of drain is completed. For expedite construction of proposed R.C.C. drain from the gate of Nalanda Town Ekta Police Chowki via Samshabad Road as per prescribed standard



M.A

specifications and to strengthen the STP, directions were issued. In compliance thereof the work of collection and transportation of sewage from the road, which is at the distance of 700-800 meter from gate No. 2 of Nalanda Colony, is being carried out by two tankers having capacity of 6000 litre each. The said exercise of water disposal has been undertaken by Agra Development Authority through contractor M/s. G.G. Infratech. The proposed construction of drain near gate no.1 of Nalanda Town is underway and almost 200 meter drain has been constructed so far.

7. In compliance of order dated 2.1.2025, passed by this Hon'ble Tribunal, the Vice-Chairman, Agra Development Authority inspected the site on 4.1.2025 alongwith the Executive Engineer, Town Planner, Assistant Engineer / Junior Engineer , Block-2 and Assistant Engineer / Junior Engineer, Enforcement. During site inspection the operation and maintenance of STP at Nalanda Town was observed and the operator was instructed to continue operation of the STP. Few deficiencies were pointed out by the Operator due to lack of maintenance from time to time. For the strengthening of STP and its proper maintenance and operation, an estimation was directed to be made by the Vice-Chairman, Agra Development Authority after the proper survey, by a competent



M. A

agency. The expenditure for the above work was directed to be made from Internal Development Fund of Nalanda Town. During the inspection, the Vice-Chairman found that the lifting and transportation of sewage was being carried out by way of Tankers. Accordingly, the Vice-Chairman directed that the disposal of sewage should be made through Tanker at near STP till the STP of Nalanda colony is effectively operationalized. It was further directed by the Vice- Chairman to recover charges from the Developer / RWA / residents of colony as per applicable rules, in case the expenditure exceeds beyond the amount received in Internal Development Fund. During inspection it was found that the other management of the colony like security , security guards , operation of overhead tanks and cleaning etc. was being carried out by residents of Colony themselves whereas they were found negligent for the maintenance of STP which is liable to be depreciated. In this regard, the Town Planner was directed to take appropriate action for the formation of RWA in Nalanda Colony so that entire work of cleanliness and environmental management of the Colony could be undertaken by the newly formed RWA. In this regard a public notice was directed to be issued to the residents of Nalanda Colony. The site inspection of the road near gate no. 2 at



M.A.

Nalanda Colony was inspected which was the main site causing for waste water accumulation. It was found in the inspection that the work of water disposal was undertaken by the contractor G.G. Infratech through its 2 Tankers. In order to protect the environment and to prohibit the storage of sewage at the above site, the Vice-Chairman issued strict instructions to the Town Planner for intimation to the Regional Officer, UP Pollution Control Board for taking action for violation of environmental laws. It is submitted that the construction of drain for discharge of water, has already been initiated from External Development Fund, which is being carried out by M/s. G.G. Infratech. Direction has been also issued to expedite the construction work of drains. The Vice-Chairman, ADA also directed to take action of sealing / demolition etc. against illegal colonies as per law, after the proper surveys. Copy and true translated copy of site inspection report, under signature of Vice-Chairman , ADA dated 7.1.2025 is annexed as **ANNEXURE P-4.**

8. That regarding direction passed by this Hon'ble Tribunal in para 14 of order dated 2.1.2025 with respect to filing of comprehensive plan of sewage management in the area nearby Nalanda colony , it is submitted that the Agra Development Authority has already



M.A

issued a letter to the Project Manager , Yamuna Pollution Unit , Uttar Pradesh Jal Nigam (Rural), Agra on 28.08.2024 vide letter no. 938/D/E.E./-2/24-25, with request to prepare a comprehensive plan for disposal of sewage coming from the colonies , developed by private developers at nearby areas of Nalanda colony, situated at main road towards Rajrai village from Samshabad road. In response to the above letter, the Jal Nigam has demand Rs. 20 lakhs for conducting survey of the project and for preparation of D.P.R. (Detail Project Report). The said amount of Rs. 20 lakhs has been released on 4.2.2025 to the Jal Nigam by the ADA, from the External Development Fund, collected from said colonies. The preparation of Comprehensive Sewerage Plan is under process due to abovementioned reasons, which will be completed within stipulated time and the same shall be submitted before this Hon'ble Tribunal.



9. That in compliance of order dated 3.12.2024 , passed by the Hon'ble Supreme Court and this Hon'ble Tribunal's order dated 2.1.2025, a meeting was convened on 20.01.2025 in the office of Vice-Chairman ,Agra Development Authority. The said meeting was presided over by the Vice-Chairman, ADA. The Vice-Chairman, ADA was apprised by the Executive Engineer that that site inspection of

M. A

the Nalanda Town Colony was conducted in the presence of Chief Engineer, Agra Development Authority, Regional Officer, Pollution Control Board, Agra, Executive Engineer, Agra Development Authority, Town Planner, Agra Development Authority, concerned Assistant Engineer / Junior Engineer, Block-2, Agra Development Authority and Sh. Varun Singh, Director, Enhance Ecotech Solution Pvt. Ltd, Faridabad. During site inspection, it appeared that the ongoing process of pumping out water, lifting and transporting the sewage from the Nalanda colony was being undertaken by the Agra Development Authority through tankers operated by Govt. Contractors and Suppliers M/s Ved Builders. It also appeared that pumping out of water, accumulated on the road outside the colony, was being undertaken by the Contractor M/s. G.G. Infratech since December and the same is being disposed in a STP at Dhandhupura. The STP of Nalanda colony was physically inspected by Sh. Varun Singh, Director, Enhance Ecotech Solution Pvt. Ltd. who found that the STP is operational condition however he pointed out some deficiencies for proper operation of STP. He undertook to submit a report with respect to effective operation and maintenance of the STP of Nalanda Colony separately within a week . During site inspection of the colony, it also appeared that



M.A

construction of drain was being carried by M/s. G.G. Infratech for disposal of waste water coming from Nalanda colony and other colonies situated at Samshabad Road and almost 200 meters drain has been constructed so far. In the said meeting it was discussed regarding the constitution of RWA, which is responsible for proper operation of STP in Nalanda Town colony. Copy and True Translated copy of minutes of meeting of Agra Development Authority dated 21.01.2025, presided over by the Vice-Chairman is annexed as **ANNEXURE P-5**

10. That it is submitted that due to deficiencies pointed out and report submitted by Enhance Ecotech Solution Pvt. Ltd. for strengthening the STP in Nalanda Colony and its compliant operation and maintenance, the Agra Development Authority immediately floated a tender on 21.02.2025 for appointment of agency for Renovation, Modification, Operation & Maintenance of 200 KLD Sewage Treatment Plant (MMBR Technology) at Nalanda Town and the same was published in the local newspapers. Copy and True Translated copy of Tender Notice dated 21.02.2025, issued by the Agra Development Authority for Renovation, Modification, Operation & Maintenance of STP is annexed as **ANNEXURE P-6** It is submitted that only one bidder, namely Chem Eco Engineers, has



M.A

qualified; however, as per the Government Order of PWD and the prescribed procedures, single bids are not accepted in the first instance, and therefore, the Agra Development Authority has completed the process of re-inviting the tendering process. A copy of request for proposal dated 12.3.2025, issued by Agra Development Authority, as published in newspaper, is annexed as

Annexure P-07

11. That it is the submission of Agra Development Authority that the lifting of sewage from the Nalanda colony and its disposal at STP situated at Dhandpura has been undertaken by Agra Development Authority on daily basis through water tankers, provided by M/s Ved Builders and M/s. G.G. Infratech in the absence of effective operation of STP at Nalanda colony. A list of tankers and details with relevant photographs showing lifting and disposal of sewage from Nalanad Colony are annexed herewith as **ANNEXURE P-8.**

For the services rendered by M/s. Ved Builders for collecting and transportation of sewage from Nalanda Colony, bill of Rs. 96,860 was demanded by the said contractor from the Agra Development Authority. True Translated copy of office noting indicating the services rendered by the M/s. Ved Builders for collecting and



M. A

transportation of sewage from Nalanda Colony and its demand of bill is annexed as ANNEXURE P-9

12. That the Deponent submits that as per report submitted by Planning Section, the Agra Development Authority has collected a sum of Rs. 23.49 crores as External Development Fund from 63 colonies, falling under that area during earlier years. It is submitted that the Developer of Nalanda Town deposited a sum of Rs. 77,68,683.00/- as the External Development charges of Agra Development Authority and Rs. 52,80,000.00/- in Internal Development charges. The details of expenses incurred by the Agra Development Authority year wise from external development fund, , for waste water disposal and other developments works in Nalanda Town and other nearby colonies at Rajrai village situated at Samshabad road are as follows:

(i) Year 2024-2025

For disposal of waste water, construction work of R.C.C. drain from Nalanda Town gate to Ekta Police Chowki via Shamsabad Road, an estimated cost of Rs 887.00 lakh, is currently under progress. The length of this drain is proposed to be about 1700 metre which will also cover disposal of waste water



M.A

in the drain of Municipal Corporation, situated at near Ekta Police Chowki so that the waste water, accumulated near Nalanda Township could be disposed of properly.

(ii) Year 2023-24

In the year 2023-24, the construction work of 180 metre wide zonal road joining Agra Inner Ring Road from nearby Jaipuria Colony at nearby Shamshabad Road under Nalanda Township, was completed. A total cost of Rs. 304.24 incurred towards the construction of drain for waste water disposal and for the construction of road.

(iii) Year 2022-23

In the year 2022-23, the repairing work of 24 metre wide road from Bhole Baba Dairy, situated at Samshabad road towards Nalanda Town has incurred cost of Rs 20.89 lakhs which has proven an important factor in providing basic infrastructure in the area.

(iv) Year 2021-22



M. A.

The work of interlocking tiles from Maruti City Road near Shamsabad Road upto the gate of Ram Raghu Colony, falling under the said colony and construction of drain for waste water disposal, have been completed by incurring expenditure of Rs 31.88 lakh, which has strengthened infrastructural and basic facilities in that area and the proper water disposal has also been ensured.

(v) Year 2020-21

The 400 metre long road from Jaipuria Sunrise Green to Shree Krishna Town, falling under the Nalanda colony, has been strengthened and for disposal of waste, construction of drain alongside the road was carried out by incurring cost of Rs. 30.29 lakh so that infrastructural facilities as well as water disposal facilities have also been ensured.

(vi) Year 2015-16

Rs. 2.82 lakhs incurred towards repairing of 24 metre wide road at Master Plan Rajrai road, adjacent to G.R. Hospital and Rs. 1.85 lakhs incurred in repairing the road at G.R. Hospital. By this way, a



M.A.

total of Rs. 4.67 incurred towards infrastructural facilities.

(vii) Year 2014-15

The construction work of road and gaps of drain have been completed from Shamshad Road to Exotica Colony and upto road curve towards Gangotri Colony with expenditure of Rs. 60.62 lakhs under the Nalanda Township.

(viii) Year 2012-13

The construction work of road and drain for disposal of water has been completed at Gayatri Enclave, Nalanda Extension and Madhusudan City, all situated at Samshabad road under the Nalanda Township with expenditure of Rs 111.21 lakh.

(ix) Year 2011-12

The construction of road opposite to Maruti City, linking to Shamshad Road to Rajrai village and construction of drain for disposal of waste water have been completed by incurring cost of Rs. 174.84.

(x) Year 2008-09



M.A

The construction of 45 metre wide Master Plan road under the Nalanda Township, linking from Shamshabad Road to Gwalior Road, has been completed by incurring cost of Rs 108.18 lakh

(xi) Year 2007-08

Cost of Rs. 26.90 Lakhs incurred towards construction of road from Samshabad road to Vibhav Vihar and construction of drain for disposal of waste water. Cost of Rs. 18.63 lakhs incurred towards construction of drain for disposal of water from Shamshabad Road to nearby Radio Station and construction of "pulia" under the Nalanda Township. Cost of Rs. 218.37 Lakhs incurred towards construction of 24 metre wide zonal road connecting from Bhole Baba Diary, Samshabad road to Rajrai, thereby a total cost of Rs. 263.89 lakhs rupees have been incurred towards development of infrastructural facilities and construction of drains for entire waste water disposal.



Detail of works done from Internal Development Fund in previous years are as follows :-

M.A.

- (i) A total of Rs 52.80 lakh has been deposited by Nalanda Town in Internal Development Fund. Out of which Rs. 4.46 lakhs have been incurred in 2022 towards work done for disposal of sewerage coming from Nalanda Town Colony.
- (ii) Sewage coming from Sewage Treatment Plant (S.T.P.) of Nalanda Town Colony situated is being disposed of at S.T.P. of Dhandhupura through Tankers by incurring cost of Rs 0.97 lakh during month of January & February 2025.
- (iii) The disposal of sewage through tankers has been proposed till the STP is full- fledged operationalized as per its standards and For the said purpose, a tender costing Rs. 4.13 lakhs has been finalized, and the work is under process which is scheduled to be completed by June 2025. Copy of letter dated 7.3.25, issued by Agra Development Authority for carrying out work of pumping out of sewage from Nalanda Town is annexed as **ANNEXURE P-10**. The photographs have been annexed showing the disposal of waste water coming from Nalanda



M.A.

colony and its disposal at Dhandhupura have been annexed.

- (iv) The site was inspected by an experienced firm on 20.01.2025 for strengthening, operation and maintenance of S.T.P. Several defects have been pointed out by representative of the firm for effective operation of S.T.P. and it has estimated a cost of Rs. 32.50 lakhs for strengthening, effective operation and maintenance of STP.

By way of above submissions, it is clear that out of total amount of Rs 2349.00 lakhs received in External Development fund, the Agra Development Authority has incurred expenditure of Rs.1110.72 lakhs on regular basis, from the previous years, for the purpose of strengthening the infrastructural developments and also to strengthen the waste water disposal system in Nalanda Town colony. At present the construction of drain estimated to Rs. 887.00 Lakhs is under process which will be completed expeditiously.

13. That the Agra Development Authority has estimated a sum of Rs. 10006.57 lakhs for waste water evacuation which will cover the areas including both side of main road from Nalanda colony

M. A

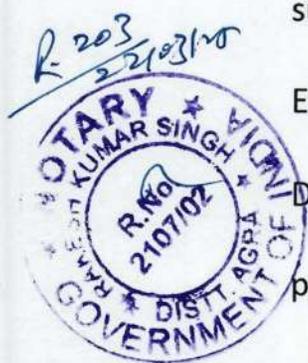


Samshabad road to Rajrai village and approved colonies at Maruti city road and colonies developed by private developer and nearby areas, covering around areas of 500 hectare. Under the said assessment, construction of RCC trunk drain , pumping station and rising main have been proposed for entire water evacuation from that areas. Under the said project, the accumulated water to be pumped out in the natural drain at Pachgai khera by establishing Pumping Station at Rajrai village. The areas covering 500 hectare have proposed for the project of management of proper water disposal, coming out from the approved colonies in the nearby areas of Nalanda Town Colony. At present the Agra Development Authority is not having the funds for construction of drainage in the entire areas, which has estimated at Rs. 10006.57 lakhs. For providing the financial assistance from DPR State Infrastructure Fund, letter has been sent to Housing & Town Planning Department , Govt. of Uttar Pradesh on 3.8.2024. It is submitted that the above project for construction of drainage system in the area of 500 hectare shall be carried out by the Authority once the financial assistance is provided to the Agra Development Authority which is estimated to Rs. 10006.57 Lakhs.



M. A

In view of the above, it is respectfully submitted that the Agra Development Authority has fully complied the directions passed by this Hon'ble Tribunal and by the Hon'ble Supreme Court. There is no accumulation of waste water at Nalanda colony and they are being lifted and transported near STP at Dhandupura by Tankers through contractor G.G. Infratech. This exercise of lifting and disposal of sewage is ongoing till the STP at Nalanda colony is fully and effectively operationalized. Considering the above submissions, this Hon'ble Tribunal may kindly dispose of the above Execution Application by passing appropriate order/s, the Agra Development Authority is further bound to comply any direction/s passed by this Hon'ble Tribunal.

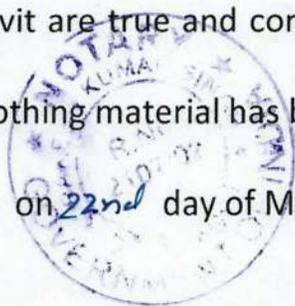


M.A.
DEPONENT

VERIFICATION

I, the abovenamed deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom

Verified at Agra on 22nd day of March 2025.



M.A.
DEPONENT

Arumozhi m. W/o Karunakishu
 Exolaind to Shri.....
 The Deponent who solemnly affirms
 on oath Identified by.....
 on This Day 22/03/25
 Received Rs . 3/-

K. SINGH
22/03/25



Annexure P-1

आगरा विकास प्राधिकरण, आगरा

पत्रांक:- 4/4 /डी/विधि/2024

दिनांक:- 13 /12/2024

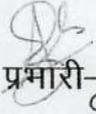
श्री राकेश प्रताप सिंह
अधिशाली अभियन्ता

कृपया अवगत कराना है कि मा0 सर्वोच्च न्यायालय नई दिल्ली में प्राधिकरण द्वारा योजित सिविल अपील संख्या-3546/2023 आगरा विकास प्राधिकरण बनाम श्री देवांशु बोस व अन्य मे मा0 सर्वोच्च न्यायालय नई दिल्ली द्वारा पारित आदेश दिनांक 03.12.2024 का तीन सप्ताह में अनुपालन किया जाना है। उक्त प्रकरण शमशाबाद रोड स्थित नालंदा टाउन से संबंधित है। मा0 सर्वोच्च न्यायालय नई दिल्ली द्वारा पारित आदेश दिनांक 03.12.2024 में बिन्दु संख्या-10 पर निम्नवत् वर्णित है :-

“The Vice-Chairman of the ADA will nominate a senior officer of the said authority, who shall be responsible for ensuring compliance with this order as well as the directions given by the NGT. The details, including name and designation of the said officer, will be furnished by the ADA to the NGT within a period of three weeks from today.”

मा0 सर्वोच्च न्यायालय, नई दिल्ली द्वारा पारित आदेश दिनांक 03.12.2024 का समयान्तर्गत अनुपालन करने हेतु उपाध्यक्ष महोदया की स्वीकृति दिनांक 12.12.2024 द्वारा आपको नामित किया गया है।

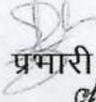
अतः मा0 सर्वोच्च न्यायालय नई दिल्ली द्वारा पारित आदेश दिनांक 03.12.2024 की प्रति संलग्न कर इस आशय से प्रेषित है कि मा0 सर्वोच्च न्यायालय, नई दिल्ली के आदेश का अनुपालन समयान्तर्गत करने का कष्ट करें।


प्रभारी-विधि
OK

प्रतिलिपि:-

अधिवक्ता श्री मनीष कुमार विककी एन0जी0टी0, नई दिल्ली को आवश्यक कार्यवाही हेतु प्रेषित।




प्रभारी विधि
OK
SR

ANNEXURE P-1**AGRA DEVELOPMENT AUTHORITY**

Letter No. /D/ Law / 2024

Dated 13.12.2024

Sh. RakeshPratap Singh

Eecutive Engineer

Please be informd that order dated 3.12.2024, passed by the Hon'ble Supreme Court in the matter filed by the Authority before the Hon'ble Supreme Court being Civil Appeal No. 3546 / 2023, Agra Development Authority V/s. Sh. Devanshu Bose &Ors, has to be complied with. The above matter pertains to Nalanda Town situtated at Samshabad Road. Para 10 of the order dated 3.12.2024, passed by the Hon'ble Supreme Court are as follows-

“The Vice-Chairman of the ADA will nominate a senior officer of the said authority, who shall be responsible for ensuring compliance with this order as well as the directions given by the NGT. The details, including name and designation of the said officer, will be furnished by the ADA to the NGT within a period of three weeks from today.”

While complying the above order dated 3.12.2024, passed by the Hon'ble Supreme Court, New Delhi within



time, you have been nominated pursuant to approval of Vice Chairman dated 12.12.2024.

Accordingly, copy of order dated 3.12.2024 is being sent to you with hope and trust that order of the Hon'ble Supreme Court is complied with within time.

SD

In charge Legal

Copy yo:

Advocate Manish Kumar Vikkey, NGT, New Delhi for necessary action.

SD

In charge Legal





Annexure P-2

आगरा विकास प्राधिकरण, आगरा

पत्रांक:- 733 / डी / विधि / 25

दिनांक:- 11 / 02 / 2025

प्रेषक,

उपाध्यक्ष,
आगरा विकास प्राधिकरण,
आगरा।

सेवा में,

श्री मनीष कुमार विक्की, अधिवक्ता
मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली।

विषय:- मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित निष्पादन अपील संख्या-36/2023 देवांशु बोस बनाम आगरा विकास प्राधिकरण, आगरा के सम्बन्ध में।

महोदय,

कृपया कार्यवृत्त संख्या-1262/डी/ई0ई0-2/25 दिनांक 21.01.2025 का अवलोकन करने का कष्ट करे। कार्यवृत्त के बिन्दु संख्या-7 के अनुसार मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन निष्पादन वाद संख्या-36/2023 देवांशु बोस बनाम आगरा विकास प्राधिकरण में पारित आदेश दिनांक 02.01.2025 के बिन्दु संख्या-8 के अनुपालन हेतु आगरा विकास प्राधिकरण, आगरा की ओर से सचिव, आगरा विकास प्राधिकरण, आगरा को नामित किया गया है,

कृपया उपरोक्तानुसार अवगत होने का कष्ट करे।

संलग्नक:- कार्यवृत्त दिनांक 21.01.2025 की छायाप्रति। ,

M. Singh
11/02/2025

उपाध्यक्ष
आगरा विकास प्राधिकरण,
आगरा।

प्रतिलिपि:-

- 1-सचिव, आ0वि0प्रा0, आगरा को आवश्यक कार्यवाही हेतु प्रेषित।
- 2-नगर नियोजक को आवश्यक कार्यवाही हेतु प्रेषित।
- 3-अधिशाली अभियन्ता, (सिविल) को आवश्यक कार्यवाही हेतु प्रेषित।



/

उपाध्यक्ष

AGRA DEVELOPMENT AUTHORITY

Letter No. 733 /D/ Law / 25

Dated 11.02.2025

From:
Vice-Chairman
Agra Development Authority, Agra

To,
Sh. Manish Kumar Vikkey, Advocate
Hon'ble National Green Tribunal, New Delhi

Sub: Execution Application No. 36 / 2023, Devanshu Bose
V/s. Agra Development Authority, Agra, pending in
National Green Tribunal, New Delhi.

Sir,

Kindly peruse the minutes of meeting no. 1262/D/E.E.-2/25 dated 21.01.2025. According to point no. 7 of the minutes of meeting, the Secretary, Agra Development Authority, Agra has ben nominated in compliance of para 8 of order dated 2.1.2025, Hon'ble NGT in Execution Application No. 36/2023.

Kindly be informed accordingly.

Enclosed: Copy of minutes of meetind dated 21.01.2025

SD
11.02.2025
Vice -Chairman
Agra Development Authority, Agra

Copy to:



1. Secretary, Agra Development Authority, Agra for necessary action.
2. Town Planner for necessary action.
3. Executive Engineer (Civil) for necessary action.

SD
Vice -Chairman





आगरा विकास प्राधिकरण, आगरा

पत्रांक:- 12/21/D/EE-2/24-75

दिनांक:- 06/01/2025

स्थल निरीक्षण आख्या

मा. राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में Execution अपील संख्या 36/2023 देवांशु बोस बनाम आगरा विकास प्राधिकरण में पारित आदेश दिनांक 02.01.2025 के अनुपालन में अधोहस्ताक्षरी द्वारा दिनांक 03.01.2025 को स्थलीय निरीक्षण किया गया है। स्थल निरीक्षण के दौरान नगर नियोजक, सहायक अभियंता श्री मौ0 हारून एवं अवर अभियंता श्री राज कपूर उपस्थित रहे। स्थल निरीक्षण के दौरान नालन्दा टाउन स्थित एस.टी.पी. के संचालन के संबंध में उपस्थित ऑपरेटर से जानकारी प्राप्त की गयी। ऑपरेटर द्वारा अवगत कराया गया कि एस.टी.पी. का संचालन लगातार किया जा रहा है। परंतु संचालन के दौरान कमियां पायी गयी तथा ऑपरेटर को सीवेज का निस्तारण नाली के माध्यम से न किये जाने तथा शोधित जल का उपयोग सिंचाई आदि में प्रयोग सरप्लस शोधित जल का ही निस्तारण नालियों के माध्यम से किये जाने का निर्देश प्रदान किया गया।

स्थल पर श्री देवांशु बोस से व्यक्तिगत संपर्क किया गया, एस.टी.पी. के संचालन व सीवेज निस्तारण एवं आर.डब्ल्यू.ए. द्वारा एस.टी.पी. के संचालन के संबंध में उनका अभिमत/सुझाव प्राप्त करने का प्रयास किया गया। श्री देवांशु बोस को नालन्दा टाउन के गेट नं0 02 से लगभग 700-800मी0 की दूरी पर एकत्रित जल भराव को टैंकरों के माध्यम से निकाले जाने के संबंध में तथा नालन्दा टाउन एवं आस-पास की कॉलोनियों से निकलने वाले ड्रेनेज के निस्तारण हेतु बाह्य विकास मद से प्राप्त धनराशि का उपयोग करते हुए नाला बनाये जाने के संबंध में सूचना प्रदान की गयी। श्री देवांशु बोस द्वारा सीवेज निस्तारण के संबंध में अवगत कराया गया कि एस.टी.पी. से सीधे पम्पिंग के माध्यम से निकट मारुतिपुरम कॉलोनी के नाले में किये जाने हेतु या टैंकरों के माध्यम से सीवेज का निस्तारण किये जाने हेतु सुझाव प्रदान किया गया। तत्क्रम में उपस्थित अभियंताओं व नगर नियोजक के साथ श्री देवांशु बोस के सुझावों पर अमल करते हुए निकट स्थित मारुतिपुरम कॉलोनी का स्थलीय निरीक्षण किया गया। जिसके अंतर्गत ऑपेन ड्रेन लगभग 2-2.5 किमी0 पर स्थित है। स्थलीय निरीक्षण में यह पाया गया कि उक्त ऑपेन ड्रेन में सीवेज का सीधे निस्तारण किया जाना पर्यावरण के अनुकूल नहीं है साथ ही काफी दूरी होने के कारण उक्त सुझाव पर अमल किया जाना संभव नहीं है। इस संबंध में जानकारी श्री देवांशु बोस को स्थल पर ही उपलब्ध करा दी गयी तथा टैंकरों के माध्यम से सीवेज निस्तारण का कार्य कराये जाने हेतु सहमति हुई। तत्क्रम में ही सीधे नालन्दा टाउन के एस.टी.पी. से सीवेज एकत्रित कर धांधूपुरा स्थित एस.टी.पी./पम्पिंग स्टेशन पर कार्य प्रारम्भ करा दिया गया।

एस.टी.पी. के संचालन में कतिपय कमियां पायी जाने के कारण किसी दक्ष एजेंसी से निरीक्षण कराकर शीघ्र ही एस.टी.पी. के सुदृढीकरण कराये जाने के संबंध में सहमति हुई। एस.टी.पी. के संबंध में दक्ष एजेंसी की रिपोर्ट एवं तत्क्रम में एस.टी.पी. के सुदृढीकरण हेतु लिए जाने के निर्णय तक एस.टी.पी. से टैंकरों के माध्यम से सीवेज निस्तारण का कार्य कराया जायेगा। इस संबंध में आवश्यक कार्यवाही हेतु अवर अभियंता श्री राजकपूर को मा. न्यायालय के आदेशों का शत-प्रतिशत अनुपालन किये जाने के निर्देश प्रदान किये गये।

अधिसासी अभियंता
आगरा विकास प्राधिकरण

प्रतिलिपि :- निम्नलिखित को आवश्यक कार्यवाही हेतु।

1. उपाध्यक्ष महोदया को सादर अवलोकनार्थ।
2. सचिव, आ.वि.प्रा. को सूचनार्थ।।
3. मुख्य अभियन्ता, आ.वि.प्रा. को सूचनार्थ।
4. सहायक अभियंता/अवर अभियंता को आवश्यक कार्यवाही हेतु।



अधिसासी अभियंता

AGRA DEVELOPMENT AUTHORITY, AGRA

Letter No- 1242/D/EE-2/24-25 Date- 06.01.2025

Site Inspection Report

In compliance of order dated 02.01.2025 passed by the Hon'ble National Green Tribunal, New Delhi in Execution Appeal No- 36/2023, Devanshu Bose vs Agra Development Authority, spot verification was conducted by undersigned on 03.01.2025. During inspection, Town Planner, Assistant Engineer, Shree MohdHaroon and Junior Engineer, Shree Raj Kapoor were also present. During the course of inspection, information regarding operation of S.T.P. situated in Nalanda Town was collected from the Operator present there. It was informed by the Operator that S.T.P. is in continuous operation, however defects have been found during the course of its operation. Operator was directed that sewage should not be dumped into drains. He was directed to make use of treated water for the purpose of irrigation and only surplus treated water should be dumped through drains. At site, Shree Devanshu Bose was contacted personally.



Efforts were made to get his opinion/ suggestion for operation of S.T.P., disposal of sewage and operation of S.T.P. by R.W.A. Shree Devanshu Bose was informed about dumping of water accumulated at a distance of about 700-800 metre from Gate No-02 of Nalanda Town from tankers and construction of drain for disposal of sewage exiting from Nalanda Town and nearby colonies from amount received in the account head of External Development Fund. With regards to disposal of sewage, Shree Devanshu Bose gave his suggestion to dump the sewage from S.T.P. directly into the nearest drain of Marutipuram Colony by way of pumping or from tankers. Taking suggestion of Shree Devanshu Bose into consideration, site inspection of nearby Marutipuram Colony was conducted by Engineers and Town Planner present there in which open drain is situated at a distance of about 2 to 2.5 Km. During site verification, it was observed that it is not conducive for the environment to dump sewage directly into this open drain. Since distance of this drain is also very large, therefore, it is not possible to take his aforesaid suggestion into



consideration. At site itself, this was informed to Shree Devanshu Bose and it was agreed to dispose of sewage from tankers. In that continuation, work of dumping of sewage directly at Dhandhupura situated S.T.P. / Pumping Station after collecting it from Nalanda Town situated S.T.P. has been got started.

Since several defects were found in the operation of S.T.P., therefore, it was agreed for strengthening of S.T.P. after getting it verified from any expert agency. Till the time report of expert agency is received and decision thereupon is taken for improvement in the S.T.P., disposal of sewage water shall be done from the tankers. Junior Engineer Shree Raj Kapoor was directed to take necessary action in this regard for hundred percent compliance of orders passed by the Hon'ble Court.



Sd/-

Executive Engineer

Agra Development Authority

Copy to following for necessary action-

1. Vice Chairman for perusal.
2. Secretary, A.D.A. for information.

3. ChiefEngineer,A.D.A. for information.
4. Assistant Engineer /Junior Engineer,for necessary action.

Sd/-

Executive Engineer





आगरा विकास प्राधिकरण, आगरा

पत्रांक:- 1244/15/EE2/24-25

दिनांक:- 07/01/2025

स्थल निरीक्षण आख्या

मा. राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में Execution अपील संख्या 36/2023 देवांशु बोस बनाम आगरा विकास प्राधिकरण में पारित आदेश दिनांक 02.01.2025 के अनुपालन में अधोहरताक्षरी द्वारा दिनांक 04.01.2025 को स्थलीय निरीक्षण किया गया है। स्थल निरीक्षण के दौरान निम्न अधिकारी उपस्थित रहे :-

- अधिशासी अभियन्ता, आ.वि.प्रा., आगरा।
- नगर नियोजक, आ.वि.प्रा., आगरा।
- सहायक अभियन्ता/अवर अभियन्ता, खण्ड-2
- सहायक अभियन्ता/अवर अभियन्ता, प्रवर्तन

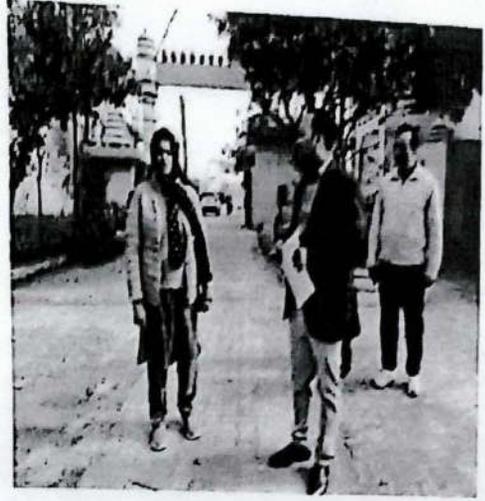
1. स्थल निरीक्षण के दौरान नालन्दा टाउन स्थित एस.टी.पी. के संचालन की प्रगति देखी गयी तथा उपस्थित ऑपरेटर से लगातार संचालन किये जाने के निर्देश दिये गये। ऑपरेटर द्वारा संचालन में कतिपय कमियां बतायी गयी तथा समय-समय पर ठीक ढंग से अनुरक्षण नहीं होना पाया गया। इस सम्बन्ध में निर्देश दिये गये कि एस.टी.पी. के सुचारु रूप से संचालन हेतु किसी दक्ष एजेन्सी से सर्वे कराकर आगणन तैयार करा लिया जाये तथा एस.टी.पी. के सुदृढीकरण एवं अनुरक्षण की कार्यवाही की जाये। इस हेतु नालन्दा टाउन के आन्तरिक विकास के मद में प्राप्त धनराशि का उपयोग किया जाये। स्थल पर एस.टी.पी. से सीवेज एकत्रित किये जाने का कार्य टैंकर के माध्यम से कराते हुये पाया गया, जब तक की एस.टी.पी. सुचारु रूप से मानक के अनुसार संचालित नहीं हो जाती है। उक्त समयावधि तक सीवेज का निस्तारण टैंकर के माध्यम से नजदीकी एस.टी.पी. में किया जाना जारी रखा जाये (कार्यवाही मुख्य अभि./अधि.अभि.)।



2. आन्तरिक विकास मद में प्राप्त धनराशि से अत्यधिक धनराशि का उपयोग होने की दशा में नियमानुसार विकासकर्ता अथवा आर.डब्लू.ए./कालोनीवासियों से शुल्क की वसूली सुनिश्चित की जाये (कार्यवाही नगर नियोजक)।
3. यह पाया गया कि कालोनी की अन्य व्यवस्थायें सुरक्षा, सुरक्षा गार्डों, ओवर हैड टंकियों का संचालन, साफ सफाई की व्यवस्था कालोनीवासियों द्वारा स्वयं की जा रही हैं जबकि एस.टी.पी. के रख-रखाव पर ध्यान नहीं दिया गया, जो कि आपत्तिजनक है। इस सम्बन्ध में नालन्दा टाउन के आर.डब्लू.ए. के गठन की कार्यवाही दो सप्ताह में पूर्ण करायी जाये, जिससे कि कालोनी की पर्यावरणीय व्यवस्था व कालोनी की साफ सफाई की व्यवस्था समुचित रूप से आर.डब्लू.ए. द्वारा करायी जा सके। इस सम्बन्ध में सार्वजनिक सूचना/नोटिस के माध्यम से समस्त कालोवासियों को अवगत कराया जाये (कार्यवाही नगर नियोजक)।



4. नालन्दा टाउन कालोनी के गेट नं0-2 के बाहर स्थित सड़क का स्थल निरीक्षण किया गया, जहां पर जल भराव की शिकायत प्राप्त होती है उक्त स्थल से 02 टैंकरों के माध्यम से जल निकासी का कार्य मै0 जी. जी. इन्फ्राटेक द्वारा कराया जा रहा है, के सम्बन्ध में अवगत कराया गया तथा स्थल पर टैंकर के माध्यम से जल निकासी का कार्य होते हुये पाया गया तथा इस सम्बन्ध में निर्देश दिये गये कि किसी भी दशा में सीवेज की निकासी उक्त स्थल पर न होने पाये, जिससे पर्यावरण पर कोई प्रतिकूल प्रभाव न पड़े। इस सम्बन्ध में कार्यवाही हेतु उ.प्र. प्रदूषण नियन्त्रण बोर्ड को कार्यवाही हेतु सूचित किया जाये (कार्यवाही नगर नियोजक/क्षेत्रीय अधि0 उ.प्र. प्रदूषण नियन्त्रण बोर्ड)।



5. नालन्दा टाउन कालोनी के गेट के निकट जल निकासी हेतु नाले का निर्माण बाह्य विकास मद से मै0 जी.जी. इन्फ्राटेक द्वारा कार्य प्रारम्भ कराया गया है तथा नाले के कार्य की प्रगति बढ़ाये जाने के निर्देश दिये गये हैं (कार्यवाही मुख्य अभि./अधि.अभि.)।
6. उक्त क्षेत्र के समीप अवैध कालोनियों का सर्वे कर समुचित कार्यवाही करते हुये शमन की कार्यवाही/सील बन्द /ध्वस्तीकरण की कार्यवाही नियमानुसार सुनिश्चित की जाये (कार्यवाही सहा.अभि. (प्रवर्तन))।



उपरोक्तानुसार अनुपालन समयान्तर्गत सुनिश्चित किया जाये।

(एम. अरुन्मोली)
उपाध्यक्ष

प्रतिलिपि :- निम्नलिखित को आवश्यक कार्यवाही हेतु।

सचिव, आ.वि.प्रा., आगरा।

मुख्य अभियन्ता/अधिशाली अभियन्ता, आ.वि.प्रा., आगरा।

3. क्षेत्रीय अधिकारी, प्रदूषण नियन्त्रण बोर्ड, आगरा।

4. नगर नियोजक, आ.वि.प्रा., आगरा।

(एम. अरुन्मोली)
उपाध्यक्ष



AGRA DEVELOPMENT AUTHORITY, AGRA

Letter No- 1244/D/EE-2/24-25 Date- 07.01.2025

Site Verification Report

In compliance of order dated 02.01.2025 passed by the Hon'ble National Green Tribunal, New Delhi in Execution Appeal No- 36/2023, Devanshu Bose vs Agra Development Authority, spot verification was conducted by undersigned on 04.01.2025. During the course of site verification, following officers were present:-

1. Executive Engineer, A.D.A., Agra
2. Town Planner, A.D.A., Agra
3. Assistant Engineer/ Junior Engineer, Div-02,
4. Assistant Engineer/ Jr Engineer, Enforcement

1. Duringsite verification, progress of operation of S.T.P. situated in Nalanda Town. was verified and operator present there was directed for regular



operation of S.T.P. Several defects were pointed out by the operator in its operation and it was found that its maintenance is not being done from time to time properly. In this regard, it was directed to get the survey of S.T.P. done from an expert agency for proper functioning of S.T.P. and its estimate be prepared and action for strengthening and maintenance of S.T.P. be taken. For this purpose, amount received in Internal Development Fund of Nalanda Town be used. Collection of S.T.P. sewage from tankers was found at site. Till the time, S.T.P. starts functioning as per set standards, disposal of sewage from tankers in the nearest S.T.P. be continued.

(Action- Chief Engineer/ Exec. Eng.)

2. In the event of use of fund in excess of amount received in Internal Development Fund, realization of such excess amount be ensured from developers or R.W.A./ colony residents.



(Action- Town Planner.)

3. It was found that other arrangements like security, security guards, operation of overhead tanks, management of cleanliness are being made by colony residents themselves whereas no attention has been given for maintenance of S.T.P. which is objectionable. In this regard, action be taken for formation of R.W.A. within two weeks so that management of environment and cleanliness of colony be managed by R.W.A. properly. In this regard, all colony residents be informed through public notice/ notice.

(Action- Town Planner)

4. Site inspection of the road standing outside gate no-2 of Nalanda Town Colony was conducted from where complaint of water logging is received. It was informed that water disposal from that place through 02 tankers is being done by M/s G.G. Infratech and at site, they were found disposing of



water by way of tankers. In this regard, they were directed that in no case these sewage water should be dumped at said place which affects environment of the place adversely. In tis regard, U.P. Pollution Control Board be informed to take further action.

(Action-Town Planner/ Zonal Officer,U.P. Pollution Control Board)

5. For disposal of water which accumulates near the gate of Nalanda Town Colony, the work of drain construction has been started byM/s G.G. Infratech and they have been directed to make progress in the work of drain construction.

(Action- Chief Engineer/Executive Engineer)

6. Directed to make sure to take proper action of extinguishing/ sealing/ demolition as per rules, after making survey of the illegal colonies set up near the said area.



Kindly make sure for compliance of aforesaid
within the period.

Sd/-
(M. Arunmoli)
Vice Chairman

Copy to following for necessary action-

1. Secretary, A. D. A., Agra
2. Chief Engineer/ Executive Engineer, A. D. A., Agra
3. Zonal Officer, Pollution Control Board, Agra
4. Town Planner, A. D. A., Agra

(M. Arunmoli)
Vice Chairman



आगरा विकास प्राधिकरण, आगरा

पत्रांक:- 1262/D/EE-2/25

दिनांक:- 21/01/2025

कार्यवृत्त

मा. राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में Execution अपील संख्या 36/2023 देवांशु बोस बनाम आगरा विकास प्राधिकरण में पारित आदेश दिनांक 02.01.2025 के अनुपालन में दिनांक 20.01.25 को उपाध्यक्ष कार्यालय कक्ष में बैठक आयोजित की गई, जिसमें प्रमुख बिन्दुओं पर निम्नवत् विचार विमर्श किया गया :-

- अधिसासी अभियन्ता द्वारा अवगत कराया गया कि नालन्दा टाउन कालोनी का स्थल निरीक्षण निम्न अधिकारियों की उपस्थिति में किया गया :-
 - मुख्य अभियन्ता, आ.वि.प्रा., आगरा
 - क्षेत्रीय अधिकारी, प्रदूषण नियन्त्रण बोर्ड, आगरा
 - अधिसासी अभियन्ता, आ.वि.प्रा., आगरा
 - नगर नियोजक, आ.वि.प्रा., आगरा
 - सम्बन्धित सहायक अभियन्ता/अवर अभियन्ता, खण्ड-2, आ.वि.प्रा., आगरा
 - श्री वरुण सिंह, डायरेक्टर, Enhance Ecotech Solution Pvt Ltd, फरीदाबाद

स्थल निरीक्षण के दौरान नालन्दा टाउन में स्थित एस.टी.पी. से टैंकर के माध्यम से सीवेज निकाले जाने का कार्य आगरा विकास प्राधिकरण द्वारा कराते हुये पाया गया तथा कालोनी के बाहर स्थित सड़क पर भी जल भराव की निकासी भी नाले का कार्य कराये जा रहे ठेकेदार मै0 जी.जी. इन्फ्राटेक द्वारा लगातार दिसम्बर माह से कराया जा रहा है जिसका डिस्पोजल घांघुपुरा स्थित एस.टी.पी. में कराया जा रहा है। नालन्दा टाउन स्थित एस.टी.पी. का निरीक्षण श्री वरुण सिंह द्वारा किया गया तथा अवगत कराया गया कि एस.टी.पी. कार्यशील अवस्था में है, परन्तु एस.टी.पी. संचालन में कतिपय कमियों को इंगित किया गया तथा एस.टी.पी. के सुदृढीकरण, संचालन एवं अनुरक्षण के सम्बन्ध में विस्तृत रिपोर्ट श्री वरुण सिंह द्वारा पृथक से उपलब्ध करायी जायेगी। शमशाबाद रोड व रजरई स्थित विभिन्न कालोनियों की जल निकासी व नालन्दा टाउन से होने वाली जल निकासी के निस्तारण हेतु नाले का कार्य मै0 जी.जी. इन्फ्राटेक द्वारा कराया जा रहा है एवं लगभग 200 मी0 नाला निर्मित कर लिया गया है।

- उपस्थित एस.टी.पी. संचालन विशेषज्ञ श्री वरुण सिंह द्वारा अवगत कराया गया कि एस.टी.पी. क्रियाशील तो है परन्तु एस.टी.पी. संचालन में कतिपय कमियां पायी गई हैं जिनको ठीक कराये जाने एवं सुगम संचालन हेतु उनके द्वारा आगणन तैयार किया जा रहा है, जिसे पृथक से एक सप्ताह में प्रस्तुत किया जायेगा। तदनुसार ही एस.टी.पी. संचालन हेतु अभियन्त्रण खण्ड द्वारा कार्यवाही की जानी प्रस्तावित है (कार्यवाही मुख्य अभियन्ता)।
- नालन्दा टाउन के आन्तरिक विकास मद में जमा धनराशि रू0 52.80 लाख में से पूर्व में रू0 4.46 लाख स्लज मिश्रित जल के निस्तारण का कार्य कराया जा चुका है। अतएव अवशेष धनराशि रू0 48.36 लाख के अन्तर्गत टैंकर के माध्यम से सीवेज निकासी एवं एस.टी.पी. के सुदृढीकरण, संचालन एवं अनुरक्षण की कार्यवाही बिन्दु सं0-1 के अनुसार की जानी प्रस्तावित है तत्पश्चात एस.टी.पी. के संचालन की कार्यवाही आर.डब्ल्यू.ए. द्वारा की जायेगी (कार्यवाही मुख्य अभियन्ता)।
- इसी मध्य आर.डब्ल्यू.ए. के गठन की कार्यवाही भवन अनुभाग द्वारा किया जाना है (कार्यवाही भवन अनुभाग/नगर नियोजक)।
- मा. राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में Execution अपील संख्या 36/2023 देवांशु बोस बनाम आगरा विकास प्राधिकरण में पारित आदेश दिनांक 02.01.2025 के बिन्दु सं0-10 जो निम्नानुसार है :-

10-The applicant appearing virtually has submitted that the sewage network in the colony has not been completed till now and about 10% of the work is still remaining, untreated sewage is being pumped outside from the colony, which gets collected and causes health hazard. He has submitted that on account of such mismanagement, many of the occupants of the colony have been forced to leave their houses. He has also submitted that STP is not operational.



उक्त पारित आदेश के अनुपालन में आन्तरिक विकास कार्यों के सम्बन्ध में नालन्दा टाउन की पत्रावली का परीक्षण एवं स्थलीय निरीक्षण के आधार पर अवशेष कार्यों का विवरण उपलब्ध कराया जाना है तथा यदि आन्तरिक विकास कार्यों में जमा धनराशि से अत्यधिक आगणन प्राप्त होता है तो अवशेष अत्यधिक धनराशि की वसूली की कार्यवाही नालन्दा टाउन के निवासियों से की जायेगी। इस हेतु मा0 न्यायालय द्वारा आदेश पारित किये गये हैं (कार्यवाही नगर नियोजक)।

6. मा. राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में Execution अपील संख्या 36/2023 देवांशु बोस बनाम आगरा विकास प्राधिकरण में पारित आदेश दिनांक 02.01.2025 व मा0 उच्चतम न्यायालय में योजित सिविल अपील सं0-3546/2023 में पारित आदेशों की कम्प्लायन्स रिपोर्ट दो दिवस के अन्तर्गत भवन अनुभाग तथा अभियन्त्रण खण्ड द्वारा संयुक्त रूप से प्रस्तुत की जाये, जिससे कि मा0 राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में समयान्तर्गत कम्प्लायन्स दाखिल किया जा सके (कार्यवाही मुख्य अभियन्ता/क्षेत्रीय अधिकारी, प्रदूषण नियन्त्रण बोर्ड/नगर नियोजक)।
7. मा. राष्ट्रीय हरित प्राधिकरण, नई दिल्ली में Execution अपील संख्या 36/2023 देवांशु बोस बनाम आगरा विकास प्राधिकरण में पारित आदेश दिनांक 02.01.2025 में पारित आदेश की बिन्दु संख्या 08 के अनुपालन में सचिव, आगरा विकास प्राधिकरण को नामित किया जाता है। (कार्यवाही प्रभारी विधि)
8. इस सम्बन्ध में प्रत्येक सप्ताह सोमवार को अपराह्न 04:00 बजे बैठक आयोजित किया जाये। उपरोक्तानुसार अनुपालन सुनिश्चित किया जाये।

M. J.

(एम. अरुन्मोली)
उपाध्यक्ष

etc

प्रतिलिपि :- निम्नलिखित को आवश्यक कार्यवाही हेतु।

1. सचिव, आ.वि.प्रा., आगरा। *21/01/25*
2. मुख्य अभियन्ता/अधिशारी अभियन्ता, आ.वि.प्रा., आगरा।
3. क्षेत्रीय अधिकारी, प्रदूषण नियन्त्रण बोर्ड, आगरा।
4. नगर नियोजक, आ.वि.प्रा., आगरा।

M. J.

(एम. अरुन्मोली)
उपाध्यक्ष

etc



ANNEXURE P-5**AGRA DEVELOPMENT AUTHORITY, AGRA**

Letter No- 1262/D/EE-2/25 Date- 21.01.2025

Minutes of Meeting

In compliance of order dated 02.01.2025 passed by Hon'ble National Green Tribunal, New Delhi in Execution Appeal No- 36/2023, Devanshu Bose vs Agra Development Authority, a meeting was convened in the office room of Vice Chairman in which discussions on important points as mentioned below were made:-

1. Executive Engineer informed that site inspection of Nalanda Town Colony has been made in the presence of following officers:-

- Chief Engineer, A.D.A., Agra
- Zonal Officer, Pollution Control Board, Agra
- Executive Engineer, A.D.A., Agra
- Town Planner, A.D.A., Agra
- Concerned Assistant Engineer/ Juniour Engineer, Section-2, A.D.A., Agra
- Shree Varun Singh, Director, Enhance Ecotech Solution Pvt Ltd, Faridabad



During site inspection, work of sewage extraction was found being done by Agra Development Authority through tanker from the S.T.P. installed at Nalanda Town and work of removal of water accumulated on the road outside colony is also being done continuously by the contractor, M/s G.G. Infratech who is constructing drains since December disposal of which is being done in the Dhandhupura situated S.T.P. Inspection of S.T.P. installed at Nalanda Town was conducted by Shree Varun Singh who has informed that S.T.P. is in running condition but he has pointed out several defects in operation of S.T.P. and a report in connection with strengthening, operation and maintenance of S.T. P. will be submitted by him separately. The work of construction of drains for disposal of water in Shamshabad Road and Rajrai situated several colonies and Nalanda Town is being done by M/s G.G. Infratech and construction of drain upto 200 meters is complete.



2. It has been informed by the S.T.P. Operation Expert, Shree Varun Singh present in the meeting that though S.T.P. is operational, yet there are several

defects in it. For its removal and smooth functioning, he is preparing its report which will be submitted by him separately in a week. It is proposed that Engineering Section will take action for operation of S.T.P. accordingly. (Action- Chief Engineer)

3. From the account head of Internal Development Fund of Rs 52.90 Lakh, a sum of Rs 4.06 lakh has earlier been exhausted for disposal of sludge mixed water. Hence, it has been proposed to to take action for disposal of sewage and consolidation/strengthening, operation and maintenatence of S.T.P. from tanker out of remaining fund of Rs 48.36 lakh as given under point no-1. Thereafter, operation of S.T.P. shall be made by R.W.A.(Action- Chief Engineer)

4. In between, Building Section will take action for formation of R.W.A. (Action- Building Section/ Town Planner)

5. Point No-10 of the order dated 02.01.2025 passed by Hon'ble National Green Tribunal, New Delhi in Execution Appeal No- 36/2023,



Devanshu Bose vs Agra Development Authority is as under:-

10- The applicant appearing virtually has submitted that the sewage network in the colony has not been completed till now and about 10% of the work is still remaining. Untreated sewage is being pumped outside from the colony which gets collected and causes health hazard. He has submitted that on account of such mismanagement, many of the occupants of the colony have been forced to leave their houses. He has also submitted that S.T.P. is not operational.

In compliance of the aforesaid order, detail of pending works of internal development works on the basis of inspection of record file and site inspection of Nalanda Town is to be made available and if after calculation, the expenditure on internal development funds works out to be more than the remaining fund lying in the account, in that case, such excess amount shall be realized from the residents of Nalanda Town. Such order has been passed by the Hon'ble Court.
(Action- Town Planner)



6. Building Section and Engineering Division will jointly submit compliance report of the order dated 02.01.2025 passed by the Hon'ble National Green Tribunal, New Delhi in Execution Appeal No- 36/2023, Devanshu Bose vs Agra Development Authority and order passed by the Hon'ble Supreme Court in Civil Appeal No- 3546/2023 within two days so that compliance report could be submitted before the Hon'ble National Green Tribunal, New Delhi within time. (Action-Chief Engineer/ Zonal Officer, Pollution Control Board/Town Planner)

7. In compliance of point no-08 of the order dated 02.01.2025 passed by Hon'ble National Green Tribunal, New Delhi in Execution Appeal No- 36/2023, Devanshu Bose vs Agra Development Authority, Secretary, Agra Development Authority is nominated. (Action- Legal Section)

8. In this regard, convene meeting at 4:00 PM (afternoon) every week on Monday.



Kindly ensure compliance as aforesaid.

Sd/- II-21.01.2025

(M. Arunmoli)
Vice Chairman

Copy to following for necessary action-

1. Secretary, A. D. A., Agra
2. Chief Engineer/ Executive Engineer, A. D. A., Agra
3. Zonal Officer, Pollution Control Board, Agra
4. Town Planner, A. D. A., Agra

(M. Arunmoli)
Vice Chairman





आगरा विकास प्राधिकरण, आगरा

जयपुर हाउस, आगरा

P-6

दिनांक : 21/02/2025

निविदा सूचना सं- (वि./कां./2024-25

ई-निविदा सूचना

आगरा विकास प्राधिकरण से पंजीकृत उम्मेदवारों (वि./कां./) फार्मों से निम्नलिखित कार्यों हेतु ई-निविदा आमंत्रित की जाती है :-

क्र.सं.	कार्य का नाम	बी.ओ.क्यू. धनराशि (रु० लाख में)	प्ररोहर धनराशि (रु० में)	निविदा मूल्य समस्त करों सहित (रु० में)	कार्य पूर्ण करने की अवधि	पत्र श्रेणी	खण्ड का नाम
1	2	3	4	5	6	7	8
1.	जलेश्वर रोड से 100 फुट रोड कालिन्दी किनार तक पर प्रकाश व्यवस्था का कार्य।	14.28	28,600/-	1,180/-	02 माह	डी (सिंगल बिड)	वि./कां.
2.	सुधरत रोड से बरानी सिंह इण्टर कॉलेज रोड हुए सी.एस.यू.पी. योजना तक पर प्रकाश व्यवस्था का कार्य	10.13	20,300/-	1,180/-	02 माह	डी (सिंगल बिड)	वि./कां.

1. उक्त कार्य की ई-निविदा दिनांक 03.03.2025 को आमंत्रित की जाती है। निविदा प्रपत्र दिनांक 22.02.2025 से 03.03.2025 के अपरान्ह 3:00 बजे तक ई-निविदा पोर्टल www.etender.up.nic.in पर डाउनलोड/अपलोड किये जा सकते हैं।

2. निविदा संबंधी विस्तृत शर्तें एवं अन्य विवरण प्राधिकरण की वेबसाइट www.adaagra.org.in पर देखी जा सकती है।

अधिरासी अभियन्ता
(वि०/कां०)



आगरा विकास प्राधिकरण, आगरा

जयपुर हाउस, आगरा

REQUEST FOR PROPOSAL (R.F.P.)

दिनांक : 21/02/2025

क्र.सं.	कार्य का नाम	बिड प्रारम्भ की तिथि	प्री-बिड मीटिंग की तिथि	बिड की अन्तिम तिथि
01	Appointment of Agency for Renovation, Modification, Operation & Maintenance of 200 KLD Sewage Treatment Plant (MBBR Technology) at Nalanda Town near Rajrai village, Shamshabad Road, Agra		26/02/2025 at 03:00-4:00 PM	04/03/2025 till 03:00 PM



उक्त आ.व.प्रा. सं. दिनांक 04, मार्च, 2025 को सौंप 03.03.2025 को खोली जावेगी। कार्य के सम्बन्ध में किसी भी जानकारी के लिए सम्पर्क करें। मुख्य अभियन्ता, आगरा विकास प्राधिकरण, सम्पर्क नं०- 9918001523 ई-मेल ceadaagra12@gmail.com पर सम्पर्क करें।

उपरोक्त, आगरा विकास प्राधिकरण को बिना कोई कारण बताये उक्त प्रक्रिया को निरस्त करने का पूर्ण अधिकार होगा। विस्तृत विवरण एवं अन्य नियम एवं शर्तें वेबसाइट <http://www.etender.up.nic.in> से डाउनलोड की जा सकती है।

मुख्य अभियन्ता
(आ.वि.प्रा., आगरा)

ANNEXURE P-6

AGRA DEVELOPMENT AUTHORITY

JAIPUR, HOUSE, AGRA

Request for Proposal (R.F.P.) Date – 21.02.2025

Sr. No.	Name of Work	Bid Start date	Pre-bid meeting date	Last date of bid
1.	Appointment of agency for Renovation, Modification, Operation and Maintenance of 200 KLD Sewage Treatment Plant (MBBR Technology) at Nalanda Town Near Rajrai village , Shamshabad Road, Agra	24.02.2025	26.02.2025 at 3.00-4.00 PM	4.3.2025 till 3.00 pm.

The said R.F.P. will be opened on 4 March 2025 at 3.30 PM. For any information regarding work, the undersigned / The Chief Engineer , Agra Development Authority , mobile no. 9918001523, email: ceadaagra12@gmail.com may be contacted.

The Vice-Chairman, Agra Development Authority shall have every right to cancel the above proposal without assigning any reason . Detail descriptions and other terms and conditions can be downloaded from the website etender.up.nic.in.

Sd

Chief Engineer
Agra Development Authority



P-07

निविदा सं : 2025-मार्च-01-01
 कार्य का विवरण : भोंडई जं.-इटावा जं. (एकत हाइन) किमी ए.टी/एफ.बी.वेल्ड के दू वेल्ड नवीनीकरण का कार्य (शेष कार्य)
 निविदा को प्रस्तुत करने एवं निविदा के बारे में पूरी जानकारी के लिए भारतीय रेल की वेबसाइट www.iraps.gov.in पर देखें। निविदाएँ केवल वेब पोर्टल www.iraps.gov.in के माध्यम से दिनांक 01.04.2025 को 13:00 बजे तक प्रस्तुत की जा सकती हैं। 461/25 (C)
 CPONCR | N: central railways | CPONCR | www.klndcrairways.gov.in

यस अड्डे से बसों का संचालन किया जा रहा है। हर रूट पर बसों के फेरे बढ़ाए हैं। इसके लिए एआरएम और अन्य कर्मचारियों की खूटी भी लगाई गई है। यीपी अग्रवाल ने

को हो। रात्रि कर्म को फुल टुरा आ प्रध दूरध 931 No. AG समर Ema Ema

आगरा विकास प्राधिकरण, आगरा
जयपुर हाउस, आगरा।

पत्रांक-1359/D/EE-2/24-25 Date: 12/03/2025

REQUEST FOR PROPOSAL (R.F.P.)

क्र. सं.	कार्य का नाम	बिड प्रारम्भ की तिथि	बिड की अन्तिम तिथि
1.	Appointment of Agency for Renovation, Modification, Operation & Maintenance of 200 KLD Sewage Treatment Plant (MBBR Technology) at Nalanda Town near Rajrai Village, Shamshabad Road, Agra	20/03/2025	28/03/2025 till 03:00 PM

उक्त आर.एफ.पी. दिनांक 28, मार्च, 2025 को रात 03:30 बजे खोली जायेगी। कार्य के सम्बन्ध में किसी भी जानकारी के लिए सम्पर्क करें। मुख्य अभियंता, आगरा विकास प्राधिकरण, सम्पर्क नं०-9918001523 ई-मेल ceadaagra12@gmail.com पर सम्पर्क करें।
 उपरोक्त, आगरा विकास प्राधिकरण को बिना कोई कारण बताये उक्त प्रक्रिया को निरस्त करने का पूर्ण अधिकार होगा। विस्तृत विवरण एवं अन्य नियम / शर्तें वेबसाइट <http://etender.up.nic.in> से डाउनलोड की जा सकती हैं।
 अधिकारी अभियंता आ.वि.प्र., आगरा

यशस्तान 13/03/2025

के टेंडर के निर्देश 4 अप्रैल मिति ने ही सूची

लेकिन मात्र 25% कार्य ही स्वीकृत हुए हैं। उन्होंने कहा कि देवरी रोड पर सवा सी करोड़ तक के कार्य कराए गए हैं, जबकि भीमनगरी समारोह के तहत होने वाले विकास कार्यों का लाभ

उपाध्यक्ष ब्रह्म कुमार, सहायक मन्त्री भीमनगरी समारोह आयोजन समिति के अध्यक्ष विजय सिंह कदम, महामंत्री महेश चंद्र, और पार्षद गजेन्द्र सिंह पिप्लर उपस्थित रहे।

जमना म प्रदरा क प्रारादात युपक जायंगी। जर्मनी में सहायक नर्स के युएक-युएतिया आवेदन कर राक अधिक अनुभव रखा गया है। द

कासगंज 18-11-03-2025 के निर्देश लेने हेतु आगरी राह 0200 बजे देवरी आगरीत शैलदाता अग्रदा देरा प्ररर की
 शासकी की आपूर्ति की धनराशि 371622
 इ कर सकते हैं। इन्द्रोखर पटेल पंचायत मंडीर

आगरा विकास प्राधिकरण, आगरा
जयपुर हाउस, आगरा।

पत्रांक-1359/D/EE-2/24-25 Date: 12/03/2025

REQUEST FOR PROPOSAL (R.F.P.)

क्र. सं.	कार्य का नाम	बिड प्रारम्भ की तिथि	बिड की अन्तिम तिथि
1.	Appointment of Agency for Renovation, Modification, Operation & Maintenance of 200 KLD Sewage Treatment Plant (MBBR Technology) at Nalanda Town near Rajrai Village, Shamshabad Road, Agra	20/03/2025	28/03/2025 till 03:00 PM

उक्त आर.एफ.पी. दिनांक 28, मार्च, 2025 को रात 03:30 बजे खोली जायेगी। कार्य के सम्बन्ध में किसी भी जानकारी के लिए सम्पर्क करें। मुख्य अभियंता, आगरा विकास प्राधिकरण, सम्पर्क नं०-9918001523 ई-मेल ceadaagra12@gmail.com पर सम्पर्क करें।
 उपरोक्त, आगरा विकास प्राधिकरण को बिना कोई कारण बताये उक्त प्रक्रिया को निरस्त करने का पूर्ण अधिकार होगा। विस्तृत विवरण एवं अन्य नियम / शर्तें वेबसाइट <http://etender.up.nic.in> से डाउनलोड की जा सकती हैं।
 अधिकारी अभियंता आ.वि.प्र., आगरा

यशस्तान 13/03/2025

कार्यालय महाप्रबंधक, जलकल विभाग, नगर निगम, आगरा
 OFFICE OF THE GENERAL MANAGER, JALKAL VIBHAG, NAGAR NIGAM, AGRA

पत्रांक: 712/म.प्र./जकवि/विश्वि/2025 दिनांक 12/03/2025
 जलकल विभाग - नगर निगम, आगरा नीवन ठाचायें.

अशदि आबेड में र खिर सीर अल सिम डब प्ल



ANNEXURE P-8

Disposal of sewage emanating from S.T.P. of the Nalanda Town Colony is being done by the Contractor, M/s. G G Infratech from tankers at Dhandhupura situated S.T.P. on daily basis. Date-wise detail is as under:-

Date	Tractor No	Name of Driver	Photograph
17.01.2025	Tractor No- U.P.- 80-DX-4073	Rajveer	Photograph Enclosure-1
	Tractor No- U.P.- 80-CX-6058	Pramod	
	Tractor No- U.P.- 80-DX-4073	Rajveer	
	Tractor No- U.P.-	Pramod	



	6058		
18.01.2025	Tractor No- U.P.- 80-DX- 4073	Rajveer	Photograph Enclosure-2
18.01.2025	Tractor No- U.P.- 80-CX- 6058	Pramod	
	Tractor No- U.P.- 80-DX- 4073	Rajveer	
	Tractor No- U.P.- 80-CX- 6058	Pramod	
19.01.2025	Tractor No- U.P.- 80-DX- 4073	Rajveer	Photograph Enclosure-3
	Tractor No- U.P.- 80-CX- 6058	Pramod	



	Tractor No- U.P.- 80-DX- 4073	Rajveer	
	Tractor No- U.P.- 80-CX- 6058	Pramod	
20.01.2025	Tractor No- U.P.- 80-DX- 4073	Rajveer	Photograph Enclosure-4
	Tractor No- U.P.- 80-CX- 6058	Pramod	
	Tractor No- U.P.- 80-DX- 4073	Rajveer	
	Tractor No- U.P.- 80-CX- 6058	Pramod	
21.01.2025	Tractor No- U.P.-	Rajveer	Photograph



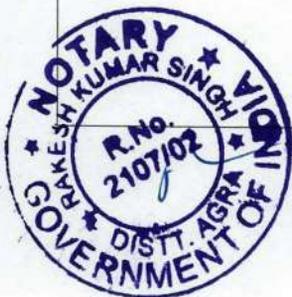
	80-DX-4073		Enclosure-5
	Tractor No- U.P.- 80-CX-6058	Pramod	
	Tractor No- U.P.- 80-DX-4073	Rajveer	
	Tractor No- U.P.- 80-CX-6058	Pramod	
22.01.2025	Tractor No- U.P.- 80-DX-4073	Rajveer	Photograph Enclosure-6
	Tractor No- U.P.- 80-CX-6058	Pramod	
	Tractor No- U.P.- 80-DX-4073	Rajveer	



	Tractor No- U.P.- 80-CX- 6058	Pramod	
23.01.2025	Tractor No- U.P.- 80-DX- 4073	Rajveer	Photograph Enclosure-7
	Tractor No- U.P.- 80-CX- 6058	Pramod	
	Tractor No- U.P.- 80-DX- 4073	Rajveer	
	Tractor No- U.P.- 80-CX- 6058	Pramod	
24.01.2025	Tractor No- U.P.- 80-DX- 4073	Rajveer	Photograph Enclosure-8
	Tractor No- U.P.-	Pramod	



	80-CX-6058		
	Tractor No- U.P.- 80-DX- 4073	Rajveer	
	Tractor No- U.P.- 80-CX- 6058	Pramod	
25.01.2025	Tractor No- U.P.- 80-DX- 4073	Rajveer	Photograph Enclosure-9
	Tractor No- U.P.- 80-CX- 6058	Pramod	
	Tractor No- U.P.- 80-DX- 4073	Rajveer	
	Tractor No- U.P.- 80-CX- 6058	Pramod	



26.01.2025	Tractor No- U.P.- 80-DX- 4073	Rajveer	Photograph Enclosure-10
	Tractor No- U.P.- 80-CX- 6058	Pramod	
	Tractor No- U.P.- 80-DX- 4073	Rajveer	
	Tractor No- U.P.- 80-CX- 6058	Pramod	

As also, the waste water coming out from the S.T.P. situated in Nalanda Colony is being dumped from the tractors into Dhandhupura situated S.T.P. on daily basis by M/s Ved Builders since 21.01.2025.

Date	Tractor No	Name of Driver	Photograph
21.01.2025	Tractor No- U.P.-	Vivek	Photograph



	80-DB-8909		Enclosure-1
	Tractor No- U.P.- 80-FH- 8063	Ranjit	
	Tractor No- U.P.- 80-DB- 8909	Vivek	
	Tractor No- U.P.- 80-FH- 8063	Ranjit	
22.01.2025	Tractor No- U.P.- 80-DB- 8909	Vivek	Photograph Enclosure-2
	Tractor No- U.P.- 80-FH- 8063	Ranjit	
	Tractor No- U.P.- 80-DB- 8909	Vivek	



	Tractor No- U.P.- 80- DB- 8909	Vivek	
	Tractor No- U.P.- 80- FH- 8063	Ranjit	
	Tractor No- U.P.- 80- DB- 8909	Vivek	
23.01.2025	Tractor No- U.P.- 80-DB- 8909	Vivek	Photograph Enclosure-3
	Tractor No- U.P.- 80- FH- 8063	Ranjit	
	Tractor No- U.P.- 80- DB- 8909	Vivek	



	Tractor No- U.P.- 80- DB- 8909	Vivek	
	Tractor No- U.P.- 80- FH- 8063	Ranjit	
	Tractor No- U.P.- 80- DB- 8909	Vivek	
24.1.2025	Tractor No- U.P.- 80- DB- 8909	Vivek	Photograph Enclosure-4
	Tractor No- U.P.- 80- FH- 8063	Ranjit	
	Tractor No- U.P.- 80- DB- 8909	Vivek	
	Tractor No- U.P.-	Vivek	



	80- DB- 8909		
	Tractor No- U.P.- 80-FH- 8063	Ranjit	
	Tractor No- U.P.- 80-DB- 8909	Vivek	
25.01.2025	Tractor No- U.P.- 80- DB- 8909	Vivek	Photograph Enclosure-5
	Tractor No- U.P.- 80-FH- 8063	Ranjit	
	Tractor No- U.P.- 80- DB- 8909	Vivek	
	Tractor No- U.P.- 80- DB- 8909	Vivek	



	80- DB- 8909		
	Tractor No- U.P.- 80-FH- 8063	Ranjit	
30.01.2025	Tractor No- U.P.- 80-DB- 8909	Vivek	Photograph Enclosure-6
	Tractor No- U.P.- 80-FH- 8063	Ranjit	
	Tractor No- U.P.- 80-DB- 8909	Vivek	
	Tractor No- U.P.- 80-DB- 8909	Vivek	
	Tractor No- U.P.- 80-FH- 8063	Ranjit	



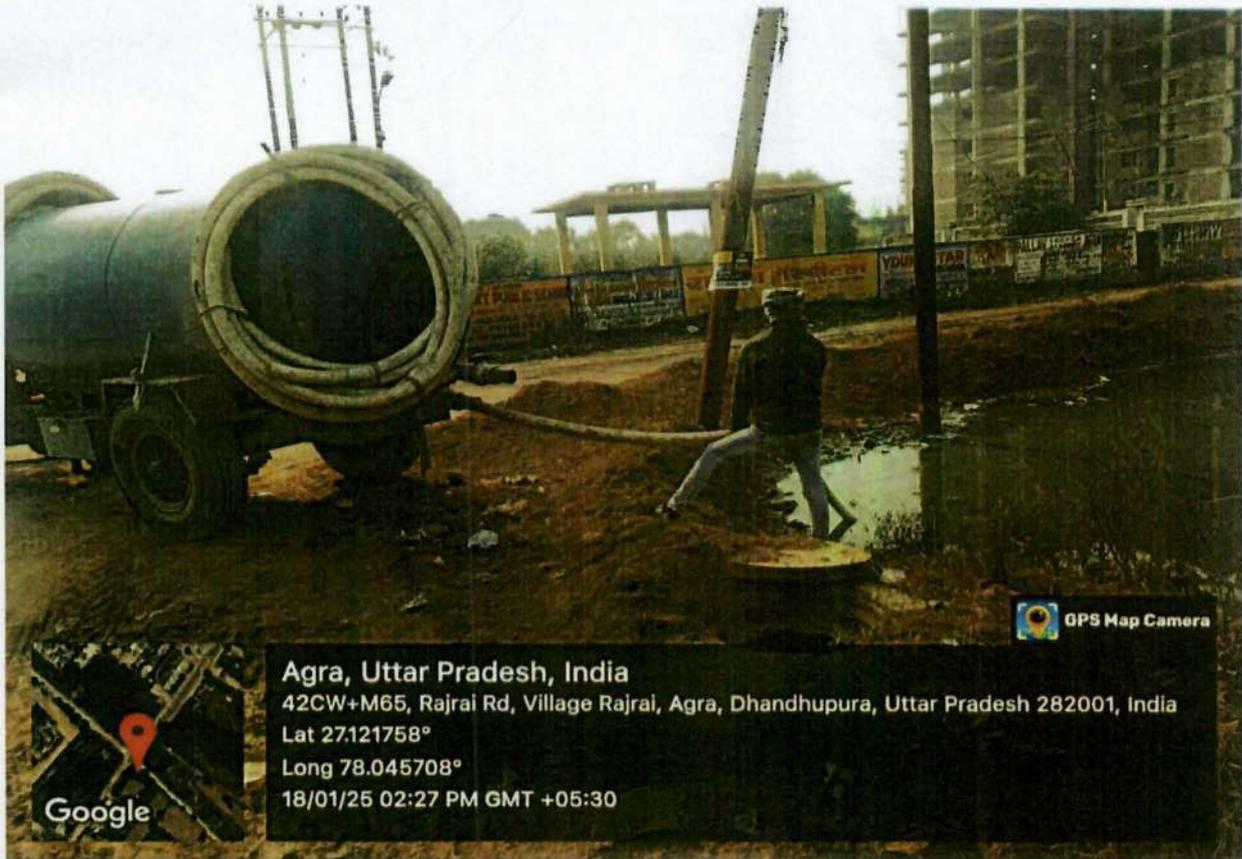
255

दिनांक 17.01.2025

Enclosure - 1

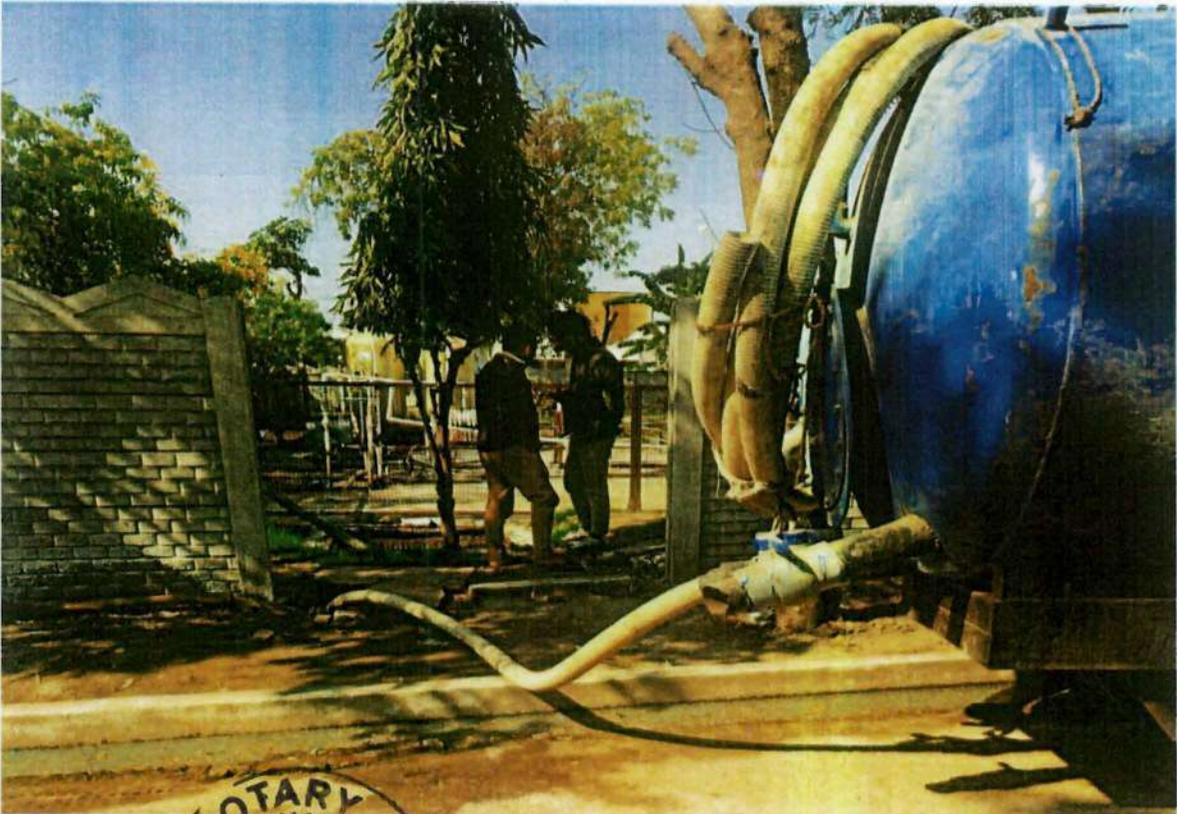
66
67







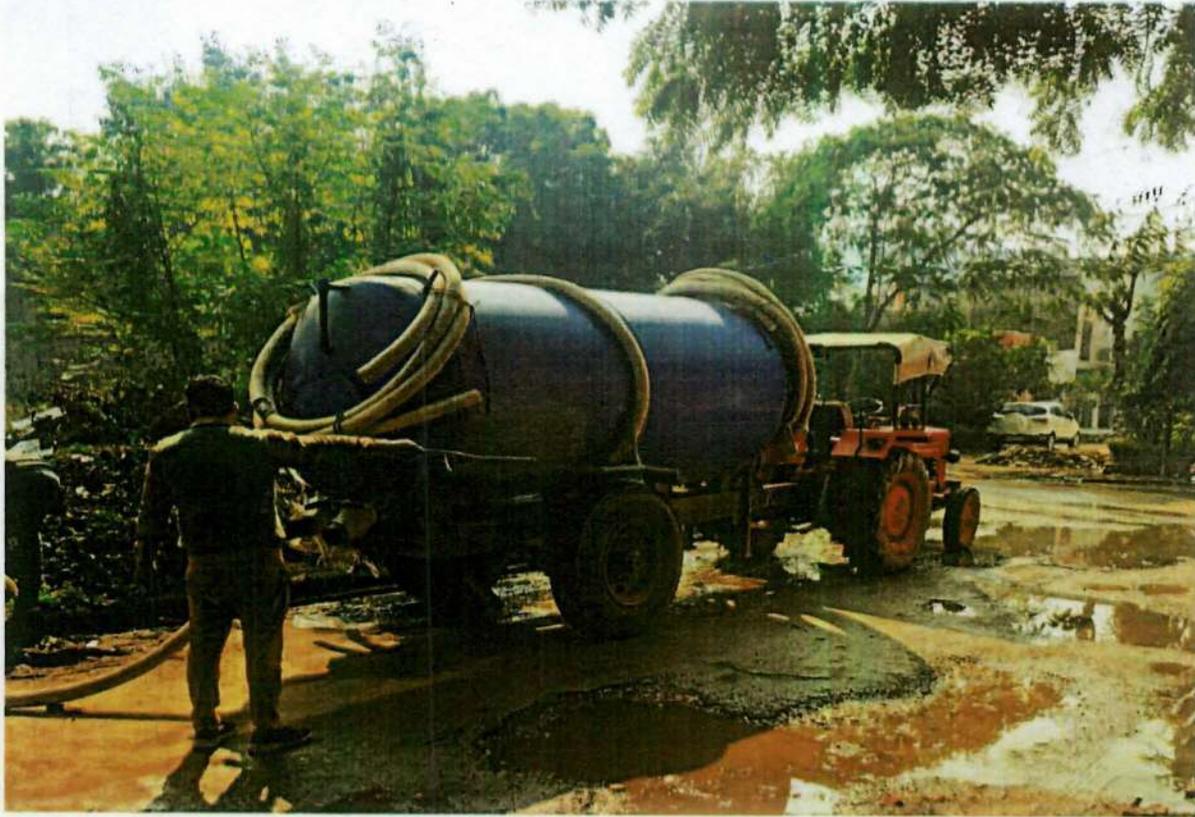
NO. 257
RAKESH KUMAR SINGH
R.No. 2107/05
GOVERNMENT OF INDIA



NOTARY
RAKESH KUMAR SINGH
R.No. 2107102
GOVERNMENT OF INDIA
DIST. AGRA



NO. 2107/02
R. NO. 2107/02
RAKESH KUMAR SINGH
DIST. AGRA
GOVERNMENT OF INDIA



NOTARY
RAMESH KUMAR SINGH
R.No. 2107/02
GOVERNMENT OF INDIA
AGRA DISTRICT

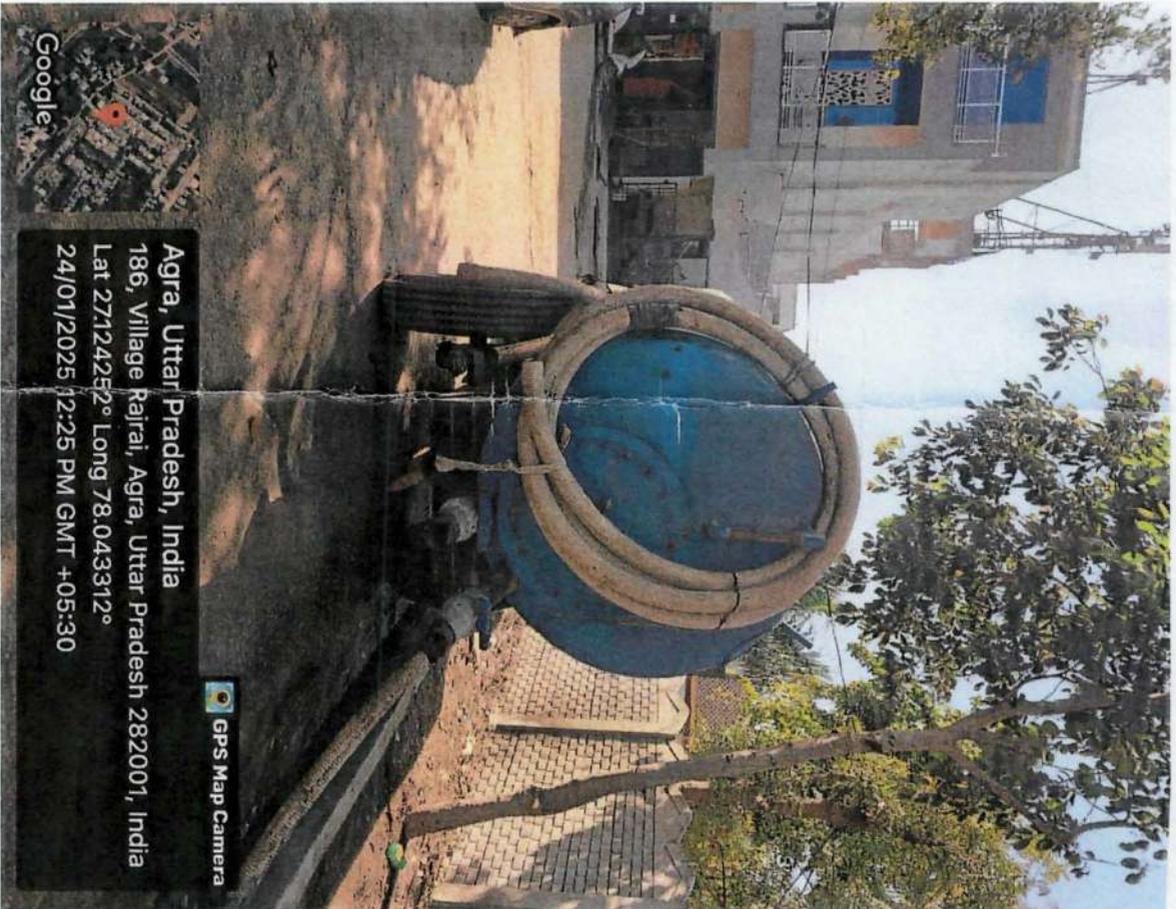
दिनांक 23.01.2025



★ N. RAKESH KUMAR SINGH ★
★ R. NO. 2107/02 ★
★ GOVERNMENT ★

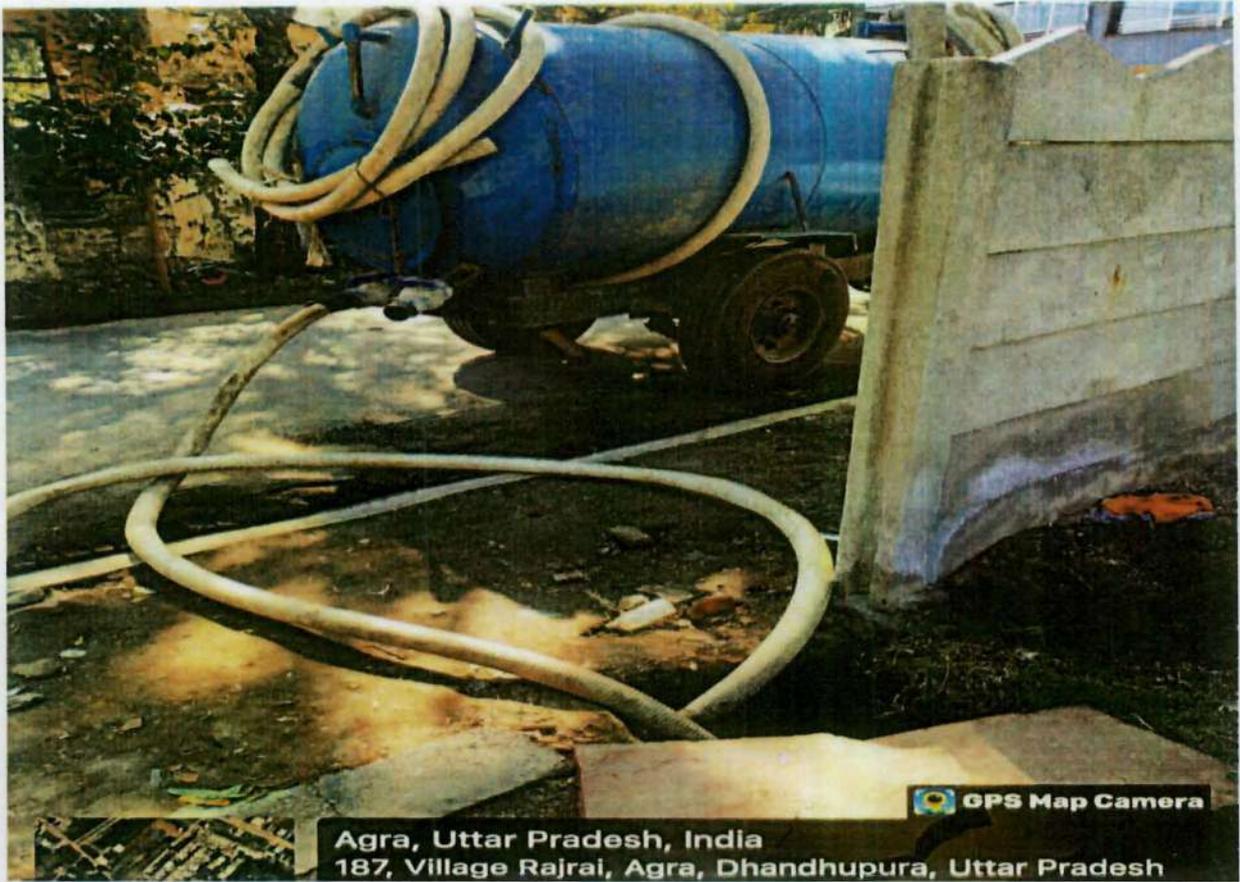
दिनांक 24.01.2025

Enclosure - 8

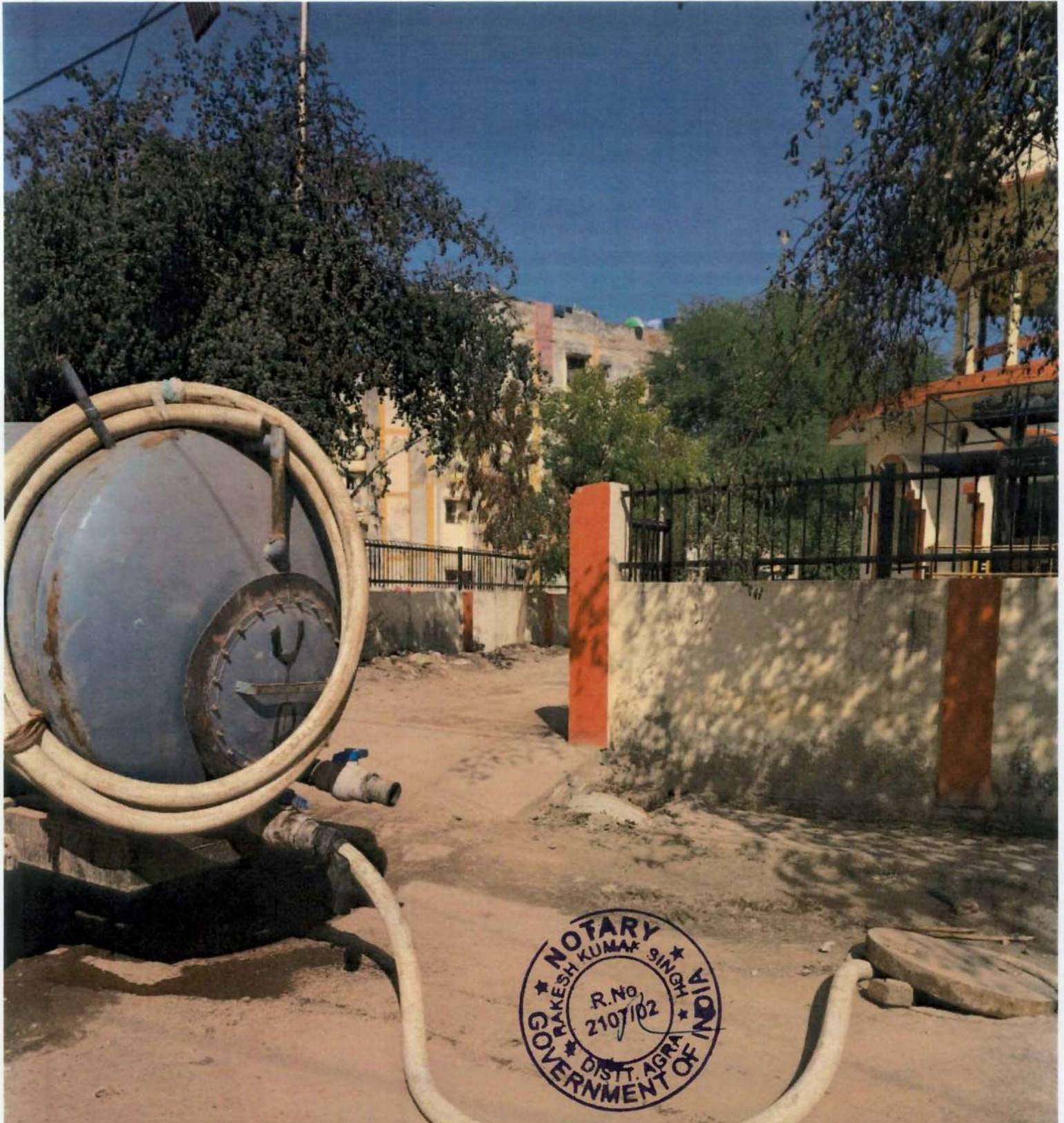




NOTARY
RAKESH KUMAR SINGH
R.No. 2107/02
GOVERNMENT OF INDIA
DISTT. AGRA



NOTARY
RAKESH KUMAR SINGH
R.No. 2107102
AGRA
GOVERNMENT OF INDIA



NOTARY
PRAKESH KUMAR SINGH
R.No. 2107/102
GOVERNMENT OF INDIA
DISTT. AGRA

GPS Map Camera

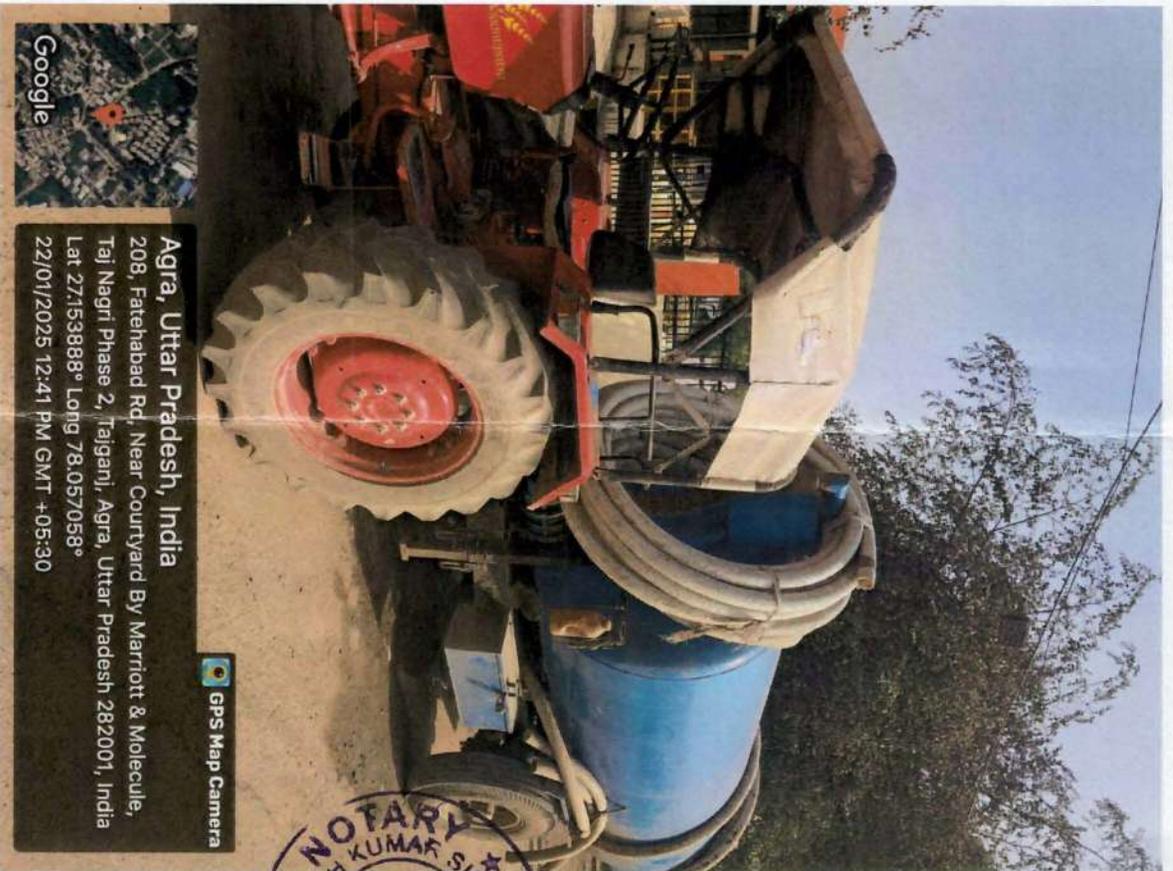
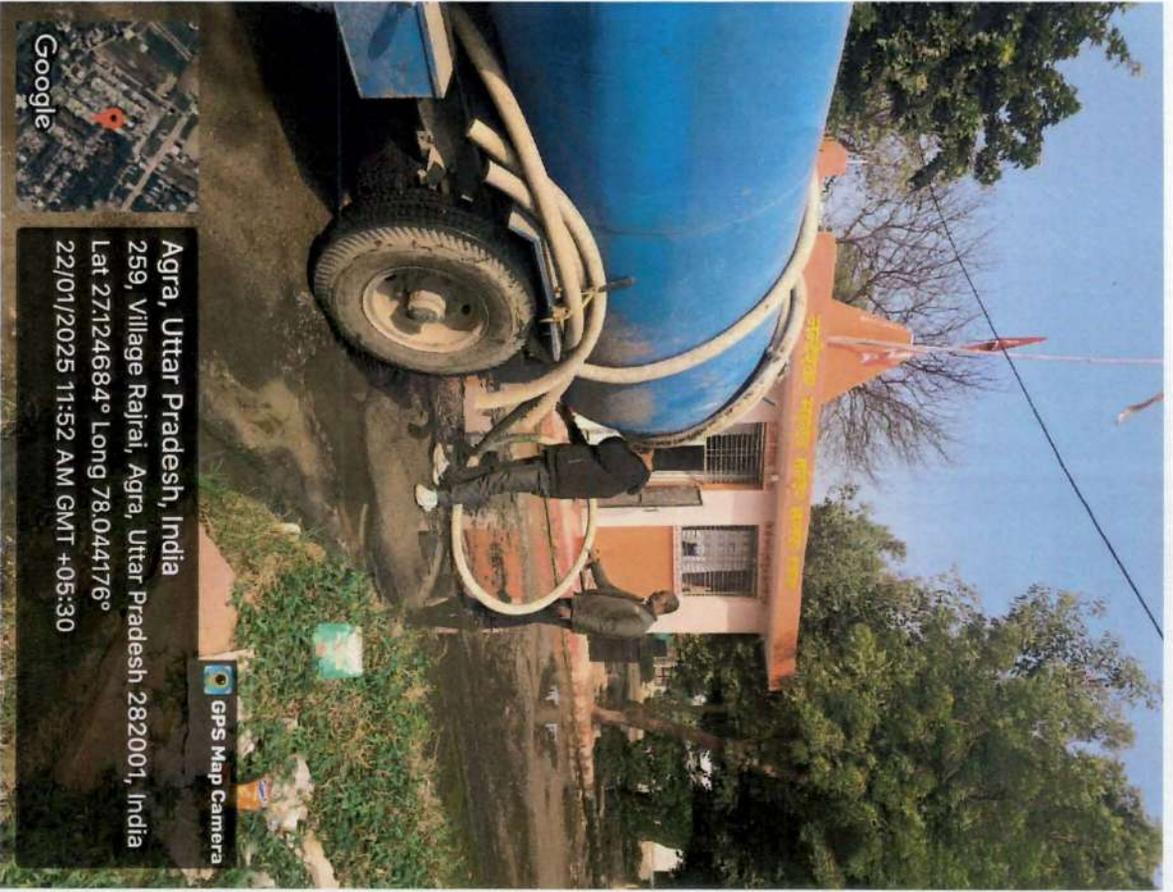


Agra, Uttar Pradesh, India
208, Fatehabad Rd, Near Courtyard By Marriott & Molecule,
Taj Nagri Phase 2, Tajganj, Agra, Uttar Pradesh 282001, India
Lat 27.153827° Long 78.057111°
21/01/2025 12:59:42 PM GMT +05:30

दिनांक 22.01.2025

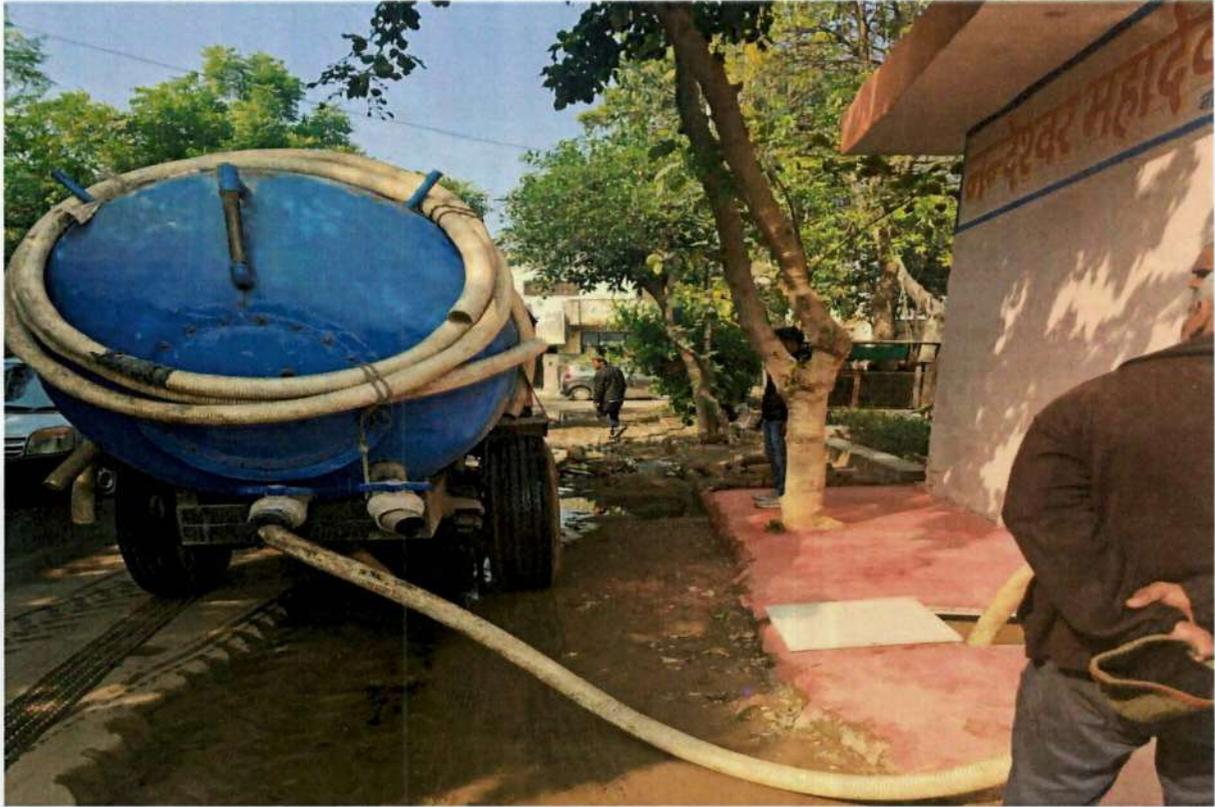
Enclosure-2

(56)



NOTARY
 PRAKESH KUMAR SINGH
 R.No. 2107102
 AGRA
 GOVERNMENT OF INDIA

दिनांक 23.01.2025



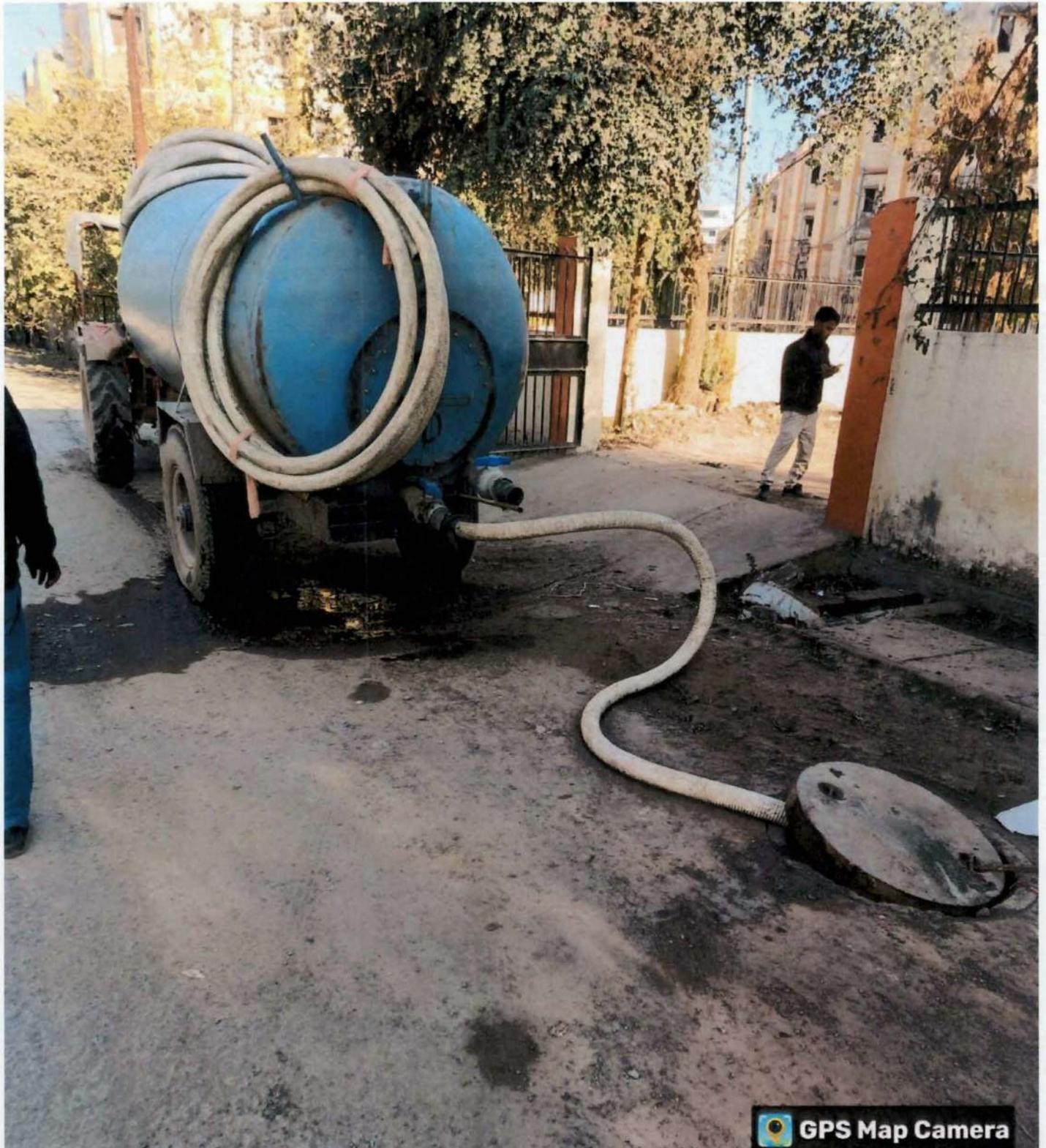
GOVERNMENT OF INDIA
R.NO. 2107/02
DIRECTOR, AGRICULTURE
AGRA

दिनांक 24.01.2025





R.No. 2107/02
GOVERNMENT OF INDIA
DISTRICT AGRA

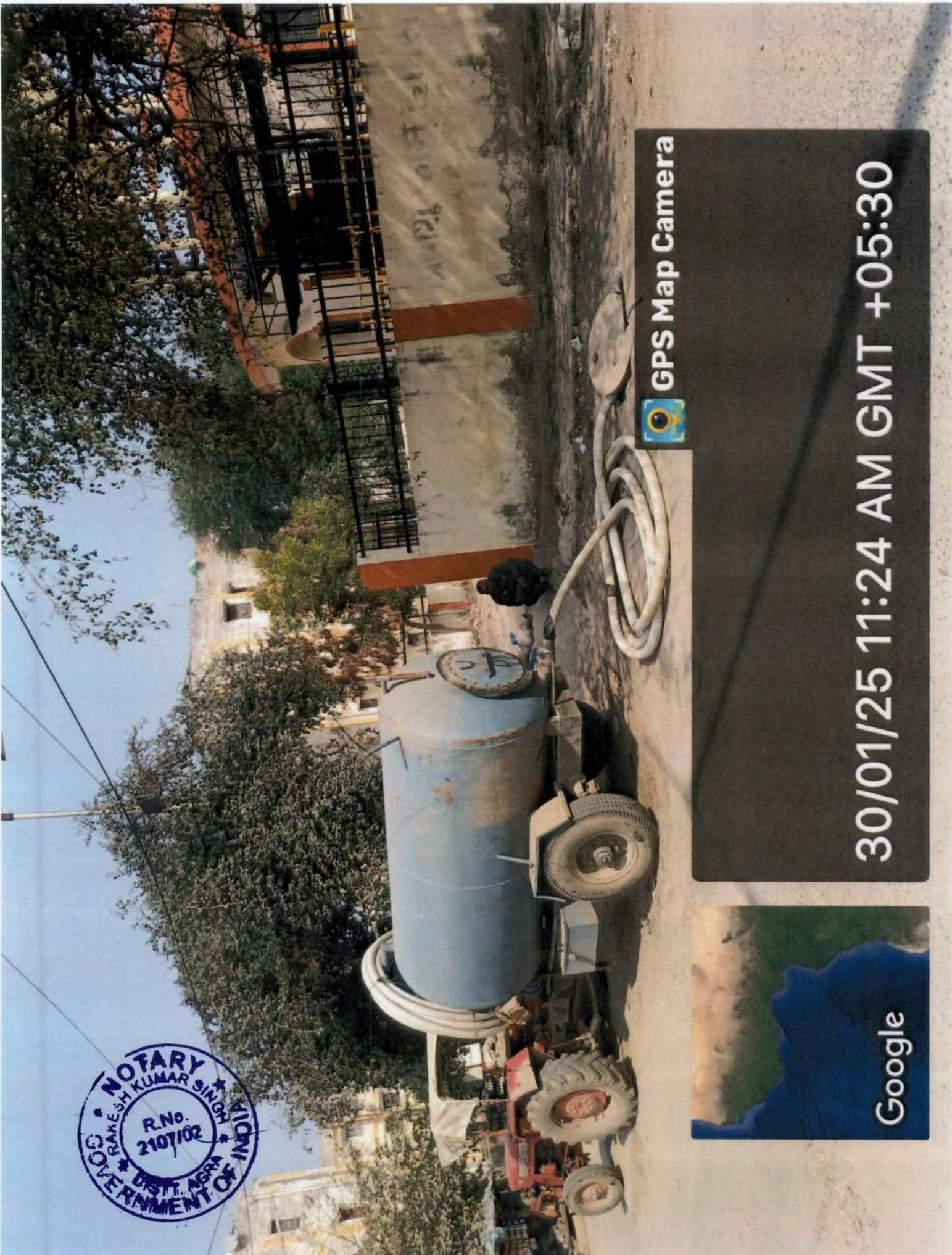


GPS Map Camera



Agra, Uttar Pradesh, India
42cw+m65, Rajrai Rd, Village Rajrai, Agra,
Dhandhupura, Uttar Pradesh 282001, India
Lat 27.121811° Long 78.04557°
25/01/25 09:07 AM GMT +05:30

RAJESH C
R. NO
2107/02
GOVERNMENT OF INDIA



NOTARY
 RAKESH KUMAR SINGH
 R.No. 2107/02
 DISTT. AGRA
 GOVERNMENT OF INDIA

GPS Map Camera

30/01/25 11:24 AM GMT +05:30



Google

आगरा विकास प्राधिकरण,

विबरण व आदेश

Annexure P-9

सहा. अभि. / अधिशासी अभियन्ता / 03/02/25

कृपया नालन्दा टाउन कालोनी के बाहर सड़क के किनारे एकत्रित सीवेज का निस्तारण टैंकों के माध्यम से कराने का कार्य मै० वेद बिल्डर्स से कराया गया है। उक्त दिनांक 16.01.25 से दिनांक 02.02.25 तक कराया गया है, जिसकी कार्यान्तर स्वीकृति नोटपृष्ठ-02 पर उपाध्यक्ष महोदया द्वारा दिनांक 30.01.25 को प्रदान कर दी गई है। तत्कम में मै० वेद बिल्डर्स द्वारा बिल दिनांक 03.02.25 धनांक रू० 96,860.00 (जी.एस.टी. सहित) का प्रस्तुत किया गया है।

अतः उपरोक्तानुसार बिल दिनांक 03.02.25 धनांक रू० 96,860.00 (जी.एस.टी. सहित) का भुगतान मै० वेद बिल्डर्स के पक्ष में किये जाने हेतु लेखा अनुभाग को अग्रसारित करने का कष्ट करें।

03/02/25
(राजलगा)
अवर अभियन्ता

04/25
(मै० वेद बिल्डर्स)
सहायक अभियन्ता

रकेश प्रताप
अधिशासी अभियन्ता

03/02/25

03/02/25

04/25

03/02/25



R.203
22/03/25

M/S VED Builders

Govt. Contractor And Suppliers

26, Vill. Patti Panchgai,

P.O - Kakua, Agra,

UP -282001

Mob. :- 9634268617

बिल

दि. - 03/02/2025

कार्य का नाम :- नालन्दा टाउन रजरई रोड आगरा के एस.टी.पी. से निकलने वाले वेस्ट वाटर की डिवाटरिंग तथा अन्यत्र किसी एस.टी.पी. के निकट डाले जाने का कार्य।

S. No.	Item of Work	Quantity	Rate (Rs.)	Unit-per	Amount (Rs.)
1	Pumping out water caused by springs, tidal or river seepage, broken water mains or drains and the like.	72.00	640.00	hours	46080.00
2	Tractor with water Tanker with driver including fuel & cost of water.	18.00	2000.00	Day	36000.00
Total				Rs.	82080.00
Add 18% GST				Rs.	14774.40
Total				Rs.	96854.40
Say				Rs.	96,860.00

सुमेश्वर
मै 0 वेद बिल्डर्स



R.203
22/03/20

e-mail - sharmabn123@gmail.com

Agra Development Authority

Description and order

Assistant Engineer/ Executive Engineer

The disposal of sewage accumulated outside road of Nalanda Town Colony , has been undertaken by M/s. Ved Builders through tankers. The said work has been undertaken from 16.01.2025 to 2.2.2025 , which has been approved by the Hon'ble Vice-Chairman at note page no. 2 on 30.01.2025. Accordingly a bill amounting to Rs. 96,860(including GST) has been submitted by M/s. Ved Builders.

Therefore, for the payment of above mentioned bill dated 3.2.2025 amounting to Rs. 96,860/- (including GST) to M/s. Ved Builders, the file be sent to the account section.

Sd

Junior Engineer

Sd

Assistant Engineer

Sd

Executive Engineer





आगरा विकास प्राधिकरण, आगरा

पत्रांक :- 1350/1/22/2025

दिनांक :- 07/03/25

प्रेषक,

अधिशाली अभियन्ता-2
आगरा विकास प्राधिकरण,
आगरा

सेवा में,

मै0 वेद बिल्डर्स,
पट्टी पचिगाई, पोस्ट ककुआ,
आगरा।

विषय :- नालन्दा टाउन रजरई रोड, आगरा के एस.टी.पी. से निकलने वाले वेस्ट वाटर की डिवाटरिंग तथा अन्यत्र किसी एस.टी.पी. के निकट के डाले जाने का कार्य।

महोदय,

आपके द्वारा उक्त विषयान्तर्गत कार्य हेतु निविदा दिनांक 26.02.2025 के क्रम में कार्य सम्पादन हेतु रू0 3,50,049.60 + 18% जी.एस.टी. धनांक रू0 63,008.93 कुल धनांक रू0 4,13,058.53 की स्वीकृति उपाध्यक्ष महोदय द्वारा दिनांक 07.03.2025 को प्रदान कर दी गई है। कार्य की 10 प्रतिशत जमानत धनराशि रू0 35,100.00 है। इस हेतु वाञ्छित स्टाम्प निम्नानुसार जमा कर अनुबन्ध पूर्ण करवाने का कष्ट करें :-

1. जमानत नगद जमा करने पर जमानत धनराशि पर रूपये 125/- प्रति हजार की दर से स्टाम्प जमा करें।
अथवा
2. राष्ट्रीयकृत बैंक की एफ.डी.आर अथवा राष्ट्रीय बचत पत्र जमा करने पर जमानत धनराशि पर रू0 70.00 प्रति हजार की दर से स्टाम्प जमा करें।
अथवा
3. राष्ट्रीयकृत बैंक की बैंक गारन्टी निर्माण अवधि हेतु जमा करने पर मात्र रूपये 100.00 का स्टाम्प जमा करना होगा तथा कार्य समाप्ति पर कार्य समाप्ति की तिथि से/अन्तिम भुगतान की तिथि से जो भी बाद में हो 10% जमानत धनराशि की बैंक गारन्टी एक वर्ष के लिए देनी होगी।
4. शासनादेश सं0-3065/आठ-1-06-57डीए/02 दिनांक 7 जून, 2006 के सन्दर्भ में रू0 10/- के स्टाम्प पेपर पर नोटरी द्वारा सत्यापित शपथपत्र संलग्न प्रारूप के अनुसार देना होगा।
5. भवन एवं अन्य सन्निर्माण कर्मकार (नियोजन तथा सेवाशर्त विनियमन), अधिनियम 1996 तथा उ0प्र0 नियमावली 2009 के अन्तर्गत स्थानीय श्रम कार्यालय में निर्धारित प्रारूप फार्म-ए में निर्धारित शुल्क के साथ आवेदन पत्र जमा कर पंजीयन कराना अनिवार्य किया गया है। उपरोक्त नियमावली के अन्तर्गत श्रम विभाग में अपना पंजीयन कराकर प्रमाण पत्र 30 दिन के अन्दर प्रस्तुत करना होगा।
6. स्थल पर कार्य जिम्मेदारी के साथ विशिष्टियों के अनुसार कराना होगा। यदि कार्य विशिष्टियों के अनुसार न पाये जाने पर कार्य आपकी फर्म को काली सूची में दर्ज करते हुये आपके हर्जे खर्चे पर किसी अन्य एजेंसी से करा लिया जायेगा जिसका समस्त उत्तरदायित्व आपका होगा।
7. उक्त कार्य मानको के अनुरूप दि0 10.03.25 से प्रारम्भ कर दि0 09.06.25 तक पूर्ण कराना सुनिश्चित करें।

भवदीय

अधिशाली अभियन्ता-2

प्रतिलिपि :-

सम्बन्धित सहायक अभियन्ता/अवर अभियन्ता को आवश्यक कार्यवाही हेतु।



22/03/25

अधिशाली अभियन्ता-2